

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1991-92)**

TENTH LOK SABHA

FIFTH REPORT

**REVIEW OF PENDING ASSURANCES
OF
NINTH LOK SABHA**

(Presented on July 14, 1992)



LC
28-3658R
N1

**LOK SABHA SECRETARIAT
NEW DELHI**

*June 30, 1992 / Asadha 9, 1914 (Saka)
Price: Rs. 15/-*

LOK SABHA

CORRIGENDA

to the Fifth Report of Committee on Government Assurances (1991-92)

Page No.	Item No.	Col. No.	Line	Correction
Content page				<u>For</u> '(iv)' <u>read</u> '(v)'
3			7	<u>For</u> 'S1' <u>read</u> 'S1 Nos'
7			Last line	Add 'xx xx xx The Committee then adjourned.'
10		6		<u>For</u> 'up to' <u>read</u> 'upto'
12	4	5	2	<u>For</u> '29.11.91' <u>read</u> '29.11.90'
		6	2	<u>For</u> '28.2.90' <u>read</u> '28.2.91'
Item Nos 5, 9, 13, 20, 24, 27, 28, 29, 30, 31, 34, 49, 62, 63, 64, 71, 73, 81, 84, 107, 114, 116, 163, 164, 166, 177, 178, 181, 185				
		Col. 3		<u>Read</u> '?' after each item
19	15	5	1	<u>For</u> '19.10.90' <u>read</u> '19.9.90'
31		3	3	<u>For</u> 'want to' <u>read</u> 'want of'
32		3	7&15	<u>For</u> 'Hemoeopathy' <u>read</u> 'Homoeopathy'
33	Part(d)	3	2	<u>For</u> 'Indian' <u>read</u> 'India'
36	40	4	3	<u>For</u> 'contest' <u>read</u> 'context'
36	40	5	Last line	<u>For</u> '22.1.91' <u>read</u> '22.1.92'
42		3	4 (part (a))	<u>For</u> 'commended' <u>read</u> 'commented'
47	54	2		<u>For</u> 'Sh. Hukmdev Narayan Yadav' <u>read</u> 'Sh. Hukumdeo Narayan Yadav'
47	55			<u>Add</u> 'III Session of the Ninth Lok Sabha' at the top
47	55	2		<u>For</u> 'USQ No.91371' <u>read</u> '1371'
47	55	7		<u>For</u> 'May be persued' <u>read</u> 'May be pursued'
48	56	4	1	<u>Add</u> 'is' after information
48	56	5	4	<u>For</u> '14.9.91' <u>read</u> '14.8.91'
		5	5	<u>For</u> '15.11.92' <u>read</u> '15.11.91'

Page No.	Item No.	Col. No.	Line	Correction
48	57	3	2	<u>For</u> Terminal' <u>read</u> 'Termination'
49	58	4	1	<u>For</u> '(c)' <u>read</u> '(e)'
49	58	4	2	<u>For</u> 'Date' <u>read</u> 'Data'
51				On the top: <u>For</u> 'VII' <u>read</u> 'VI'
57	71		On the top	Add 'II Session of Ninth Lok Sabha Ministry of Human Resource Development (Department of Education)'
	71 (Pt.c)	4	1	<u>For</u> 'states' <u>read</u> 'stated'
58		3	5	<u>For</u> 'ae' <u>read</u> 'are'
		3	32	<u>Add</u> 'of' after system
59	73	3	3	Delete '(a)'
62		2	4	<u>For</u> 'Mavekar' <u>read</u> 'Mayekar'
66		3	4	<u>For</u> 'were' <u>read</u> 'was'
68		5	4	<u>For</u> '17.1.92' <u>read</u> '22.12.91'
		6	4	<u>For</u> '22.12.91' <u>read</u> '17.1.92'
69		4	last	<u>Delete</u> '?'
70		4	2	<u>Add</u> 'and' after collected
71		7		<u>Add</u> 'may be pursued'
74	Part(b)	3	2	<u>For</u> 'as' <u>read</u> 'on'
76	Part(a)	3	2	<u>For</u> 'items' <u>read</u> 'item'
78	93	2	2	<u>Add</u> 'by' after 20.8.90
	94	2		<u>For</u> 'Shri Kodikunnil' <u>read</u> 'Shri Kodikkunnil'
79	95	6	4	<u>For</u> '19.11.92' <u>read</u> '19.11.91'
88		4	11	<u>for</u> 'Academis' <u>read</u> 'Academies'
97		4	4	<u>For</u> 'honoraris' <u>read</u> 'honoraria'
105		2	4	<u>For</u> 'N. Dannis' <u>read</u> 'N. Dennis'
		4	21	<u>For</u> 'prove' <u>read</u> 'proved'
127		4	10	<u>For</u> 'Government' <u>read</u> 'Governments'

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APPENDICES

- I Minutes of Sittings held on March 16 and June 30, 1992.
- II Statement showing assurances reviewed.

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT
ASSURANCES*
(1991-92)

CHAIRMAN

Dr. Laxminarain Pandey

MEMBERS

2. Shri Sai Prathap Annayyagari
3. Dr. Krupasindhu Bhoi
4. Shri B. Devarajan
5. Shri B.K. Gudadinni
6. Shri Prabhu Dayal Katheria
7. Shrimati Krishnendra Kaur (Deepa)
8. Shri Balin Kuli
9. Shri Manphool Singh
10. Shri Ajoy Mukhopadhyay
11. Shrimati Pratibha Devisingh Patil
12. Shri Shashi Prakash
13. Shri Naval Kishore Rai
14. Shri Gadam Ganga Reddy
15. Shri Chinmaya Nand Swami

SECRETARIAT

Shri R.C. Bhardwaj — *Additional Secretary*
Shri Murari Lal — *Director*
Shri Joginder Singh — *Deputy Secretary*
Shri K.K. Ganguly — *Under Secretary*

*The Committee was nominated by the Speaker w.e.f. 25 November, 1991 vide Para 515 of Lok Sabha Bulletin Part-II dated 25.11.1991.

INTRODUCTION

I, the Chairman of the Committee on Government Assurances, as authorised by the Committee, do present on their behalf, this Fifth Report of the Committee on Government Assurances.

2. The Committee (1991-92) were constituted on November 25, 1991.
3. The Committee at their Sixth Sitting held on March 16, 1992 reviewed the remaining pending assurances of the Ninth Lok Sabha pertaining to the Ministries of Health and Family Welfare, Home Affairs, Human Resource Development, Industry, Information and Broadcasting, Labour and Law & Justice. At their sitting held on June 30, 1992, the Committee considered and adopted the draft Fifth Report.
4. The Minutes of the aforesaid sittings of the Committee form part of the Report.
5. The conclusions/observations of the Committee are contained in the Report.

NEW DELHI:
June, 30, 1992

Asadha 9, 1914 (Saka)

DR. LAXMINARAIN PANDEY,
Chairman,
Committee on Government Assurances.

REPORT

I

REVIEW OF PENDING ASSURANCES OF NINTH LOK SABHA

During the Ninth Lok Sabha, 2827 assurances were culled out from the Lok Sabha Debates. Out of these, 2185 assurances have been implemented. These figures take into account the statements of implemented assurances laid on the Table of the Lok Sabha by the Minister of Parliamentary Affairs upto December 20, 1991.

1.1 At their sitting held on January 20, 1992, the Committee took up for examination the first batch of 213 assurances of the Ninth Lok Sabha pending implementation. These assurances pertained to the Ministries of Agriculture, Atomic Energy, Chemicals and Fertilizers, Civil Aviation and Tourism, Civil Supplies and Public Distribution, Coal, Commerce, Communications, Defence, Electronics, Environment and Forests, External Affairs, Finance, Food and Food Processing Industries.

1.2 The observations of the Committee in respect of these assurances are contained in the Fourth Report presented on May 5, 1992.

1.3 At their sitting held on March 16, 1992 the Committee reviewed another batch of 188 pending assurances of the Ninth Lok Sabha. These assurances pertain to the Ministries of Health and Family Welfare, Home Affairs, Human Resource Development, Industry, Information and Broadcasting, Labour and Law & Justice and are based on the position as obtaining on March 16, 1992. The text of the questions and the assurances given thereto are annexed to the Minutes of the Sitting at Serial Nos. 1 to 188 (*Appendix-I*)

1.4 The Ministry-wise details of assurances reviewed are given in *Appendix-II*.

1.5 The Committee decided to pursue 171 assurances given at Sl. Nos. 1 to 168, 170, 172 and 173 and decided not to pursue the remaining 17 assurances given at Sl. Nos. 169, 171, 174 to 188 as these have lost their importance due to efflux of time and there was no point in swelling the number of outstanding assurances.

1.6 The Committee noted that out of 171 assurances that were decided to be pursued by the Committee, 27 assurances (details given at Sl. Nos. 7, 10, 27, 28, 31, 32, 33, 36, 44, 48, 50, 65, 71, 74, 79, 97, 117, 125, 135, 138, 140, 142, 146, 147, 150, 155 and 163) have been implemented as per subsequent statements laid by the Minister of Parliamentary Affairs on March 31 and May 12, 1992. Thus the remaining 144 assurances of the Ninth Lok Sabha are still pending for implementation.

1.7 In regard to assurances at Sl. Nos. 8, 9, 34, 55, 68, 86, 99, 103, 120, 122, 123, 151, 152, 158 and 173 the Committee note that the concerned Ministry/Department have neither fulfilled the assurances nor even sought any extension of time to do so.

1.8 The Committee are not satisfied with the tardy way of the implementation of the assurances and express their concern again for not taking the assurances seriously. The Committee reiterate that it would not be correct for the Ministry/Department concerned to take lightly the task of implementing the pending assurances. Where the Ministry/Department foresee any difficulty in implementing the assurances within the stipulated time, the Committee may be approached for seeking extension of time without fail as per the well established Parliamentary practice. The Committee desire that the Ministry should tackle the problem more seriously and show no laxity in implementing the assurances at an early date.

1.9 In regard to assurances at Sl. Nos. 1, 2, 3, 4, 5, 6, 13, 15, 16, 17, 18, 20, 21, 24, 25, 26, 28, 29, 37, 38, 39, 42, 43, 45, 46, 47, 49, 50, 51, 54, 56, 62, 63, 64, 66, 69, 70, 72, 73, 74, 75, 76, 77, 78, 80, 81, 83, 84, 87, 88, 89, 90, 91, 92, 93, 94, 105, 106, 108, 109, 110, 112, 113, 118, 124, 128, 131, 136, 143, 145, 153, 154, 159, 165, 167, 170 and 172, the Committee also find that the concerned Ministry/Department have not sought extension of time before the expiry of three months of time given to them to implement the pending assurances. The Committee are gratified to note that the assurances at Sl. Nos. 7, 27 and 163 have no doubt been implemented but the Ministries concerned, have not taken proper care to seek extension of time before the expiry of three months given to them to fulfil these assurances. It reflects that the concerned Ministries/Departments are not giving utmost priority to the parliamentary work and are adopting a lackadaisical approach to the solemn promises made by their Minister in the Lok Sabha. The Committee hope that the Ministry/Department would give due importance to fulfil the given promises and pursue them with the same pace and spirit with which their Minister made commitments on the floor of the House during the course of the reply.

1.10 The Committee note at the time of reviewing that most of the pending assurances of the Ministry of Labour pertain mainly to bringing amendments to the Central Legislation about construction workers and landless agricultural workers and amendments to the Workmen Compensation Act, 1923 and rationalisation of industrial relations laws and health scheme for textile workers, etc. The Minister has categorically given assurances to bring new legislations or amend the old legislations by plugging loopholes experienced in the past. There should not have been any delay in introducing the suitable legislation in either of the two Houses when a considered opinion has been formed in the seminars, conferences and meetings with Chief Ministers held from time to time. The Committee desire that due importance should be attached to the welfare activities of the

labourers working in construction, agriculture or any other field irrespective of the fact whether they are organised or unorganised labour so as to avoid any impression that they are being neglected. The Committee feel that with the experience gained over the years, it should have been possible for the Ministry to bring forth the requisite amending legislation before Parliament without any further delay.

1.11 The Committee note that in respect of Sl. 2, 3, 11 to 16, 18, 19, 20, 23, 26, 29, 39 to 43, 47, 51, 52, 56, 57, 66, 67, 68, 72, 76, 77, 78, 82, 83, 85, 88, 92 to 96, 98, 100, 102 to 108, 112 to 116, 119, 121 to 123, 126, 129 to 134, 136, 137, 139, 141, 143, 148, 149, 151, 153, 156, 164 and 165 the assurances under reference pertain to either Central subjects or matter on which decisions are to be taken by the Union Government.

1.12 The Committee feel that the assurances (mentioned at para No. 1.11) should have been implemented by placing the required information on the Table of the Lok Sabha within the prescribed time span of three months from the date of an assurance given but these have been kept pending for a long time despite the Committee's repeated exhortations. The Committee are, therefore, compelled to express their displeasure in the matter. The Committee further observed that if the concerned Department in the Ministry would have geared up their machinery with greater zeal and positive approach to find out the main obstacles in the way of implementation of the assurances right from the moment an assurance is given on the floor of the House, the figures of pending assurances would have reduced considerably.

1.13 The Committee hope and trust that the respective departments in the Government of India will accord due importance and attention to liquidate these assurances within the shortest time span required by giving up their lukewarm attitude towards assurances. The Committee are of the view that with dynamic thrust and an approach that is realistic enough, the Ministries will be able to fulfil the assurances within the barest minimum time frame.

1.14 The Committee also feel that no initiative has been shown by the Ministries for conclusive action in fulfilling the assurances and undue time has been consumed by procedural delays. The Committee express their displeasure over the complacent attitude displayed by the Ministries in this regard.

1.15 The Committee wish that a thoughtful and imaginative strategy may be adopted to fulfil the aforesaid 144 pending assurances selected by the Committee to be pursued and a clear and concrete picture should emerge by the end of the next session of this Lok Sabha. The Committee also

recommend that the steps taken by the authorities in this regard and how they intend to tackle the magnitude of the problem should be conveyed to the Committee at every stage.

DR. LAXMINARAIN PANDEY
Chairman,
Committee on Government Assurances

NEW DELHI:

June 30, 1992

Asadha 9, 1914 (Saka)

APPENDIX I

(Vide Paragraph No. 3 of the Introduction)

MINUTES OF THE SIXTH SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES HELD ON MARCH 16, 1992 IN ROOM NO. 50, PARLIAMENT HOUSE, NEW DELHI

The Committee met on Monday, March 16, 1992 from 15.15 hours to 15.45 hours.

PRESENT

- Dr. Laxminarain Pandey — *Chairman*
2. Shri B.K. Gudadinni
 3. Shrimati Krishnendra Kaur (Deepa)
 4. Shri Balin Kuli
 5. Shri Ajoy Mukhopadhyay
 6. Shri Shashi Prakash
 7. Shri Gadam Ganga Reddy

SECRETARIAT

- Shri R.C. Bhardwaj — *Additional Secretary*
Shri Murari Lal — *Director*
Shri Joginder Singh — *Deputy Secretary*
Shri K.K. Ganguly — *Under Secretary*

2. The Committee considered and adopted the Second Report of the Committee.

3. The Committee then took up for consideration Memorandum No. 28 regarding review of pending assurances of the Ninth Lok Sabha (*IInd Batch—Annexure-I*).

4. The Committee reviewed 168 pending assurances of the Ninth Lok Sabha, indicated in annexure-I of Memorandum No. 28 and decided to pursue all these assurances.

5. The Committee also reviewed 20 pending assurances of Ninth Lok Sabha, indicated in Annexure II of Memorandum No. 28 and decided to drop 17 assurances and to pursue the following three assurances:—

1. USQ No. 7179 dated 2.5.1990 by Shri R.L.P. Verma re: reservation of posts in CGHS dispensaries;

2. USQ No. 934 dated 19.3.1990 by Shri Shankersinh Vaghela and Shri L.K. Advani re: memorandum by Delhi Administration Government School Teachers Association; and
3. USQ No. 3144 dated 2.4.1990 by Shri K. Pradhani re: missing art objects from National Museum, Delhi.
6. The Committee authorised the Hon'ble Chairman to present First and Second Reports to the House on 18th and 24th March, 1992 respectively.
7. The Committee further decided to hold their next sitting on April 9, 1992 at 15.30 hours.

The Committee then adjourned.

**MINUTES OF THE TENTH SITTING OF
THE COMMITTEE ON GOVERNMENT ASSURANCES HELD
ON JUNE 30, 1992 IN COMMITTEE ROOM 'C',
PARLIAMENT HOUSE ANNEXE, NEW DELHI**

The Committee met on Tuesday, June 30, 1992 from 15.30 hours to 16.15 hours.

PRESENT

- Dr. Laxminarain Pandey — *Chairman*
2. Shri B. Devarajan
 3. Shri B.K. Gudadinni
 4. Shri Ajoy Mukhopadhyay
 5. Shri Naval Kishore Rai
 6. Shri Gadam Ganga Reddy
 7. Shri Chinmaya Nand Swami

SECRETARIAT

- Shri R.C. Bhardwaj — *Additional Secretary*
Shri Murari Lal — *Director*
Shri Joginder Singh — *Deputy Secretary*
Shri K.K. Ganguly — *Under Secretary*

2. The Committee took up for consideration the draft Fifth Report and adopted it. The Committee also authorised the Chairman to present the Fifth Report of the Committee to the Lok Sabha on July 15, 1992.

APPENDIX II
(Vide Para 1.4 of the Report)
STATEMENT SHOWING ASSURANCES REVIEWED

Ministry/Department	Sl. Nos. of the Appendices	Total No. of assurances
Health and Family Welfare	1 to 44, 169 and 170	46
Home Affairs	45 to 70 and 171	27
Human Resource Development	71 to 119, 172 to 179	57
Industry	120 to 127 & 180	9
Information and Broadcasting	128 and 181	2
Labour	129 to 157 & 182 to 184	32
Law and Justice	158 to 168, 185 to 188	15
		188

N.B. : Out of 171 assurances that were decided to be pursued, assurances at Sl. Nos. 7, 10, 27, 28, 31, 32, 33, 36, 44, 48, 50, 65, 71, 74, 79, 97, 117, 125, 135, 138, 140, 142, 146, 147, 150, 155 and 163 have been implemented by laying statements on the Table of the Lok Sabha on March 31 and May 12, 1992.

ASSURANCES WHICH ARE TO BE PURSUED

1st Session, 1969 of Ninth Lok Sabha
MINISTRY OF HEALTH AND FAMILY WELFARE

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought up to		Remarks
				on	5	6	7	
1	SQ No. 60 dt. 27.12.69 by Shri Era Anbarasu	RECOGNITION TO MEDICAL COLLEGES	4	4.7.91 11.10.91	30.9.91 31.12.91		May be Pursued.	
		(a) the pre-requisites and the processor laid down for according recognition to a medical college;		(b) and (c): Dr. MGR Medical University was established by the Government of Tamil Nadu in 1967 and the various medical colleges previously affiliated to different Universities in Tamil Nadu are now affiliated to MGR Medical University. The matter regarding recognition of the medical qualifications awarded by this University is under consideration, awaiting the recommendation, of the Medical Council of India.				

II Session of Ninth Lok Sabha

1	2	3	4	5	6	7
2.	<p>SO No. 134 dt. 21.3.90 by Smt. Geeta Mukherjee.</p>	<p>NURSES-PATIENT RATIO IN CENTRAL HOSPITALS IN DELHI</p> <p>(a) the nurse-patient ratio in Government hospitals in Delhi, separately during day time and night duty;</p> <p>(b) the prescribed minimum stipulated ratio in Government and military hospitals;</p> <p>(c) if the existing ratio is below the prescribed ratio, the reasons for not adhering to the prescribed ratio; and</p> <p>(d) the corrective steps taken or proposed to be taken in this regard?</p>	<p>(a) to (b): It was inter alia stated, "The staff inspection unit of the Ministry of Finance has been requested to undertake a study to fix the nurse-bed ratio for Government hospitals."</p>	<p>6.12.90 2.1.91 8.4.91 11.7.91 16.1.92</p>	<p>21.12.90 21.3.91 21.6.91 21.9.91 21.3.92</p>	<p>May be pursued.</p>
3.	<p>USQ No. 456 dt. 28.3.90 by Shri Chiranjit Sharma.</p>	<p>SMOKING AMONGST WOMEN</p> <p>(a) whether smoking amongst women in the country is on increase; and</p> <p>(b) if so, the steps Government propose to take to check this trend?</p>	<p>(a) & (b): This Ministry do not have any information about the increase in smoking amongst women in the country. However, an anti-smoking legislation is under active consideration of this Ministry which propose to take various measures for checking the trend of smoking.</p>	<p>3. 8.90 28.09.90 29.01.92</p>	<p>28.09.90 31.12.90 31.03.92</p>	<p>May be pursued.</p>

1	2	3	4	5	6	7
4.	USQ No. 2459 dt. 28.3.90 by Shri Shopat Makkasar	POST STERILISATION DEATHS.	(a) the number of males and females who died due to failure of sterilisation operations during last three years, being State-wise and the reasons therefor; and (b) the amount of compensation paid by the State Governments and Union Government to the next of the kins of deceased?	27.7.90 29.11.91 8.1.91 9.4.91 16.7.91 26.9.91 23.1.92	28.9.90 28.2.90 28.3.91 28.6.91 28.9.91 28.12.91 28.3.92	May be pursued.
5.	USQ No. 2483 dt. 28.3.90 by Shri Bhagy Gobar-dhan.	DEVELOPMENT OF HOMOEOPATHIC COMBINATIONS.	Asking for the number of companies engaged in the manufacture of homoeopathic combinations in the country.	7.8.90 12.10.90	28.9.90 28.12.90	May be pursued.

6. USQ No. 2571 dt. STRIKES, AGITATIONS AND
28.3.90 by Prof. DHARNAS IN GOVERNMENT
Vijay Kumar HOSPITALS IN DELHI
Malhotra.
- | | | | |
|--|----------|----------|-----------------|
| | 12.7.90. | 28.9.90 | May be pursued. |
| | 12.11.90 | 28.12.90 | |
| | 2.1.91 | 28.3.91 | |
| | 8.4.91 | 28.6.91 | |
| | 10.7.91 | 28.9.91 | |
| | 22.11.91 | 28.12.91 | |
- (a) the number of strikes/agitations/ dharnas which took place in each Government Hospital in Delhi for the last three years including 1989-90 (so far), Hospital-wise and year-wise;
- (b) the main demands of the doctors, nurses and other employees of the Hospitals, please give details hospital-wise;
- (c) what action has been taken on the demands of the employees;
- (d) whether any commitment/demands which were promised by Government; and not fulfilled; if so, details thereof; and
- (e) the period by which these pending demands are likely to be filled?

1.	2	3	4	5	6	7
7.	USQ No.2611 dt. 28.3.91 by Sh. K.S. Rao.	NEWSITEM CAPTIONED "PRO- CESSED FOOD CAUSE MORE HEART DISEASE"		21.8.90 23.10.90	28.9.90 30.11.90	May be pursued.

(a) whether attention of Government (a) to (d): The information has been drawn to the News item captioned 'Processed Foods cause more heart diseases' appearing in the Newswitem dt. 14 Feb., 1990;

(b) whether consumption of processed food results in more heart attacks;

(c) if so, whether any study has been undertaken in this regard; and

(d) if so, the details thereof?

8.	SQ No. 317 dt. 4.4.90 Suppl. by Prof. Mahadeo Shirankar	FREE MEDICAL AID TO CANCER PATIENTS		— Nil—	May be pursued.
----	--	--	--	--------	-----------------

The Minister *inter-alia* stated, "If the hon. Member gives me the details, about it. I will certainly look into it."

The Member *inter-alia* stated, "In Nagpur, the second capital of Maharashtra, the National Saint Tukaji Maharaj 'Cancer Relief Society' is working. Will the Government recognise its hospital as a regional hospital and provide grants in aid during the current year?"

May be pursued.

9. SQ No. 321 dt. DHARNA BY EMPLOYEES OF THE HON'BLE MINISTER
4.4.90 supplement- CENTRAL COUNCIL FOR SAID, "Complaints have
tary by Shri RESEARCH IN YOGA AND been received, but we
Madam Lal NATUROPATHY are looking into it."

The Hon'ble Member said, "I would like to know the amount of money which has been given to this institution by the Central Government and other institutions in the form of grant-in-aid during the last five years and the extent of misuse of such funds in the setting up a Gun factory in Jammu and the construction of a studio at Gurgaon. Have the Government received any such complaints? The money meant for the payment of salaries to the employees and for the development of this research centre, had been misused."

1.	2	3	4	5	6	7
10	USO No. 3304 dt. 4.4.90 by Shri Madhavrao Scindia and Shri R.L.P. Verma:	(a) whether the delegation of UP Junior Doctors Association who called on Prime Minister demanded amongst others, central intervention to stop private practice by Government Doctors; and (b) if so, Government reaction thereto?	(b) It was <i>inter-alia</i> stated, "State Government's report about the final outcome of the petition in the High Court has not yet been received."	6.7.90 22.10.90 4.1.91 9.5.91 15.7.91 30.8.91 7.1.92	3.10.90 3.1.91 3.4.91 3.7.91 3.10.91 31.12.91 3.4.92	Advance I/R received May be pursued.
11.	USO No. 3320 dt. 4.4.90 by Dr. Y.S. Raja Sekhar Reddy:	REVIEW OF FAMILY PLANNING PROGRAMME. (a) whether Government propose to review the existing family planning programme to make it more effective in view of its failure in achieving the targets set under programme; and (b) if so, the details 'hereof'?	(a) & (b): It was <i>inter-alia</i> stated, "Various proposals and alternatives to make the programme more effective are under consideration".	15.6.90 31.12.90 18.3.91 11.7.91 27.9.91 16.1.92	4.10.90 4.4.91 4.7.91 4.10.91 4.01.92 4.4.92	May be pursued.

12. USQ No. 3355
dt. 4.4.90 by
Shri Gopi Nath
Gajapathi:

**INCENTIVES FOR SMALL
FAMILY**

- (a) whether Government have a proposal to introduce a series of incentives to popularise small family norms;
- (b) if so, the details thereof;
- (c) when those incentives are proposed to be introduced; and
- (d) what other steps are proposed to be taken to give further boost to small family norms?

14.6.90
20.10.90
31.12.90
19.3.91
11.7.91
27.9.91
16.1.92

4.10.90
4.1.91
4.4.91
4.7.91
4.10.91
4.1.92
4.4.92

May be
pursued.

13. USQ No. 3367
dt. 4.4.90 by
Shri K.S. Rao:

**EFFECTS OF SMOKING ON
WOMEN**

- (a) whether medical experts have opined that smoking by women results in spontaneous abortions, still-births and low baby weight apart from the danger of cancer to mothers and their offsprings;
- (b) if so, whether the social scientists have demanded for immediate legislative measures to ban advertisements encouraging women for smoking; and
- (c) the steps Government propose to take in the matter:

9.8.90
23.10.90
17.10.90
27.1.92

4.10.90
31.12.90
31.12.91
31.3.92

May be
pursued.

1	2	3	4	5	6	7
14.	USQ No. 3368 dated. 4.4.90 by Shri K. S. RAO:	SPERMICIDAL CONDOMS				
	(a) whether the Hindustan Latex Limited has launched two new spermicidal condoms in the market recently as reported in Economic Times dated 27th February, 1990;			6.7.90 19.9.90 14.1.91 1.4.91 9.7.91 28.10.91	4.10.90 4.1.91 4.4.91 4.7.91 4.10.91 4.1.92	May be pursued.
	(b) if so, the salient features thereof;					
	(c) whether the Hindustan Latex Limited has also developed condoms for women;					
	(d) if so, when these are likely be marketed;					
	(e) whether the Hindustan Latex Limited plans to diversify into manufacture of latex gloves and disposable self destructing syringes; and					
	(f) if so, the details of investment and collaborators etc?					

(e) & (f): It was inter-alia stated, "In regard to disposable self destructive syringes, the proposal is still under consideration."

15. USQ No. 3383 RECOGNITION OF PRIVATE
dated. 4.4.90 by HOSPITALS FOR TREATMENT
Shri Harish OF CGHS BENEFICIARIES
Rawat:
- | | | |
|----------|---------|----------|
| 19.10.90 | 4.10.90 | May be |
| 1.11.90 | 4.1.91 | pursued. |
| 22.1.91 | 4.4.91 | |
| 12.7.91 | 4.10.91 | |
| 29.10.91 | 4.1.92 | |
| 22.1.92 | 4.4.92 | |
- (a) whether Union Government have received a proposal from CGHS Bangalore to recognise some private hospitals for the treatment of CGHS beneficiaries; (a) to (c): A proposal to recognise M.S. Ramaiah Medical Teaching Hospital under CGHS. Bangalore is under consideration.
- (b) if so, whether Government have accorded the recognition to those hospitals; and
- (c) if not, by when the recognition is likely to be accorded?
16. SQ No. 424 SUPPLY OF CHLOROQUINE BY
dt. 11.4.90 by Dr. IDPL
Asim Bala:
- | | | |
|---------|---------|----------|
| 19.4.91 | 11.7.91 | May be |
| 21.1.92 | 11.4.92 | pursued. |
- (a) whether Government placed an order with the Indian Drugs & Pharmaceuticals Ltd. for supply of Chloroquine; (a) to (c) In the statement laid, it was inter-alia stated "We have requested the Department of Chemicals and Petrochemicals to look into this matter.
- (b) if so, the details thereof and whether the drug was supplied directly by the IDPL or was supplied by a middleman; and
- (c) if the drug was supplied by the IDPL through a middleman the details thereof indicating the name of middleman and the commission paid?
-

1	2	3	4	5	6	7
17.	USQ No. 4364 dt. 11.4.90 by Shri Yashwantrao Patil:	DEMANDS OF EMPLOYEES OF CENTRAL RESEARCH INSTI- TUTE FOR YOGA	(a) whether the employees of the Central Research Institute for Yoga, New Delhi recently started agitating for the acceptance of their demands; and (b) if so, the details of the demands (b) the matter is under and the reaction of Government consideration. thereto?	7.8.90 29.1.91	11.10.90 11.4.91	May be pursued.
18.	USQ No. 5463 dt. 18.4.90 by Shri Nathu Singh:	PAYMENT OF RISK ALLO- WANCE	(a) whether Government has iden- tified the various categories of em- ployees to whom the risk allowance is to be given on the recommendation of Fourth Pay Commission; (b) if so, the details thereof; and (c) by when the risk allowance will be paid to such employees?	29.8.90 26.10.90 21.3.91 7.5.91 17.7.91 28.11.91 5.2.92	18.10.90 18.1.91 18.4.91 18.7.91 18.10.91 18.1.92 18.4.92	May be pursued.

19. USQ No. 5464 DEMANDS OF PHYSIOTHERAPHIST AND OCCUPATIONAL THERAPIST
 dt. 18.4.90 by Shri IST Nathan Sing.

18.7.90	18.10.90	May be pursued.
23.10.90	18.1.91	
6.2.91	18.7.91	
15.7.91	18.1.92	
16.1.92	18.7.92	

(a) whether demands of physiotherapist, occupational therapist, etc. are pending since long; (a) to(c): It was inter- alia stated, "These demands are under consideration of the Government."

(b) if so, the reasons therefor; and

(c) by when each demand made by these categories will be met?

20 USQ No. 6397 IMPORT OF MEDICAL EQUIPMENTS UNDER DUTY EXEMPTION SCHEME
 dt. 25.4.90 by Shri Dilip Saugh Ju Des:

7.8.90	25.10.90	May be pursued.
12.10.90	25.1.91	
1.2.91	25.4.91	
11.7.91	25.7.91	
30.8.91	25.10.91	
2.12.91	25.1.92	

Asking for the details of the organisations which imported medical equipment valuing Rs. 5 lakhs and above as per the Duty Exemption Scheme of 1983 during the years 1988 and 1989. The information is being compiled and shall be placed before the House.

1	2	3	4	5	6	7
21.	USQ No. 6593 dt. 25.4.1990 by Shri P.R.S. Venkatesan and Sh. Sarju Prasad Saroj;	AILMENTS CAUSED BY TOBACCO AND TOBACCO BASED PRODUCTS (a) whether there is unanimity amongst medical specialists as to ailments/disease, induced/caused by Tobacco and Tobacco based products and if so, the details thereof; (b) whether any studies have been made in this field and if so, the details thereof; (c) the estimate annual break-up of each disease involving heart, lungs, respiratory etc. ascribed to use of tobacco in various forms, State-wise and year-wise for the last three years; and (d) whether WHO's world-wide non-smoking day was suitably celebrated and if so, the details thereof?	(a) to (d): The information is being collected and will be laid on the Table of the Sabha	21.8.90 6.11.90	25.10.90 31.12.90	May be pursued.
22.	USQ No. 7207 dt. 2.5.1990 by Shri R.N. Rakesh & Shri Manikrao Hodlya Gavli;	FOOD POISONING (a) whether atleast 87 persons died and more than 150 were hospitalised due to food poisoning at Rajpura Village near Lucknow on 16th April, 1990 as reported in the Hindustan Times dated 17.4.90; (b) if so, the details thereof; (c) whether any inquiry has since been conducted; and (d) if so, the details thereof?	(c) & (d) An enquiry has been ordered and investigations are under process.	2.5.90 17.12.90 4.3.91	2.11.90 2.3.91 13.5.91	Partly implemented on 19.7.91 (asVIII/68). May be pursued.

23. SQ No. 848 dt. SCHEME TO PROMOTE FAMILY
16.5.1990 by Sh. PLANNING
K. Muralee-
charan:
- | | | | | |
|---|--|--|---|-----------------|
| (a) whether Government are considering a new integrated scheme of incentives and disincentives to promote a small family norm with a view to accelerate the pace of family planning movement; and | (a) & (b): The family welfare strategy is being reviewed in the context of the 8th Five Year Plan. In this context, various proposals and alternatives including those relating to incentives and disincentives are under examination. No final decision has yet been taken in the matter. | 27.7.90
6.2.91
13.5.91
1.8.91
5.2.92 | 16.11.90
16.5.91
16.8.91
16.11.91
16.5.92 | May be pursued. |
|---|--|--|---|-----------------|
24. USQ No. 1002A COMPLAINTS ABOUT SANJAY
dt. 23.5.1990 by GANDHI POST GRADUATE IN-
Sh. Mandhata STITUTE OF MEDICAL SCIENCES
Singh: LUCKNOW
- | | | | | |
|--|--|--|---|-----------------|
| (a) whether any complaints have been received regarding the affairs of the Sanjay Gandhi Post Graduate Institute of Medical Sciences, Lucknow; | (a) to (c): The information is being collected and will be placed before the Table of the House? | 27.2.91
30.5.91
27.8.91
23.1.92 | 31.3.91
31.7.91
31.10.91
31.3.92 | May be pursued. |
| (b) if so, the details thereof; and | | | | |
| (c) the action taken thereon. | | | | |

1	2	3	4	5	6	7
25.	USQ No. 10194 PURCHASE OF MEDICAL EQUIP- dt. 23.5.1990 by MENTS Dr. Bhagwan Dass Rathor:	<p>(a) whether Government are aware of the irregularities being committed in the purchase of medical equipments under the guise of proprietary basis in most of the leading hospitals in Delhi;</p> <p>(b) whether Government are aware of the facts that medical equipments worth crores of rupees are lying in the stores and sub-stores of L.N.J.P. Hospital, G.T. Bahadur Hospital, M.A. Medical College, A.I.I.M.S. and other leading hospitals of Delhi since these are actually not required; and</p> <p>(c) whether Government intend to set up an enquiry committee to look into these unhealthy practices to save foreign exchange worth crores of rupees every year?</p>	(a) to (c): The information is being collected and will be laid on the Table of the House.	12.9.90 6.12.90 9.4.91	23.11.90 23.2.91 23.5.91	May be pursued.

Third Session, 1990 of Ninth Lok Sabha

1	2	3	4	5	6	7
26.	SQ No. 39 dt. 8.8.1990 Prof. Yashwanth Prasad	CAG'S REPORT ON FUNCTIONING OF CGHS	(a) whether the Comptroller and Auditor General of India in his Report No. 1 of 1990 adversely commented upon the functioning of Central Govt. Health Scheme; (b) if so, whether the report has since been examined; and (c) if so, the details thereof and the corrective steps proposed to be taken in this regard?	8.3.91 29.10.91 28.11.91	8.5.91 8.11.91 8.2.92	May be pursued.
27.	USQ No. 236 dt. 8.8.1990 Sh. Gopinath Gajjapathy	MEDICAL SCIENCE ON THE PATTERN OF AIMS	(a) whether Government have a proposal to set up a modern institute of Medical Science on the pattern of All India Institute of Medical Sciences at Bhubaneswar; (b) if so, the amount of Central assistance expected to be made available for that Medical Institute; and (c) the steps taken in the matter.	-Nil-	-Nil-	May be pursued.

1	2	3	4	5	6	7
28.	USQ No. 2200 dt. 22.8.1990 Sh. Jagannath Singh	DOCTORS POSTED IN VILLAGES	(a) the number of doctors who were posted in rural areas during 1989, statewide; (b) the number of doctors who actually assumed their duties in the rural areas; (c) the number of such doctors who did not join their duties in rural areas; and (d) the action taken against those who did not join their duties in rural areas.	19.3.91 29.5.91 13.8.91 25.11.91	21.5.91 21.8.91 21.11.91 21.2.92	Partly im- plem- ented 10.1.91 May be pursued.
29.	USQ No. 2226 dt. 22.8.1990 Smt. Geeta Mukherjee	SEPARATE COUNCIL FOR PHYSIOTHERAPISTS	(a) whether Government have received any representation from the Indian Association of Physiotherapists for the formation of a separate council for them; and (b) if so, the reaction of Government thereto.	8.7.91 24.9.91 14.2.92	22.8.91 22.3.92 22.8.92	May be pursued.

30. USQ No. 3392 dt. REPORT OF THE HIGH POWER
29.8.1990 Shri A. COMMITTEE ON NURSING
Charles.

- (a) whether a High Power Committee on Nursing and Nursing Profession was set up by Govt. some time in 1987;
- (b) if so, whether the Committee has submitted its report to the Government;
- (c) if so, when and what are the important recommendations of the Committee on major issues relating to the Nursing Profession;
- (d) whether these recommendations have been examined by Government;
- (e) if so, whether they have been accepted and implemented; and
- (f) if not, reasons therefor.

30.11.90
19.2.91
30.5.91
3.9.91
25.11.91

28.2.91 May be pursued.
28.5.91
31.8.91
30.11.91
28.2.92

(d) to (f): The report of the Committee has been circulated to all the State Governments/Union Territories, all Ministries, Indian Nursing Council etc. for comments. After the comments are received, the recommendations will be examined by the Government for acceptance or otherwise.

1	2	3	4	5	6	7
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31. USQ No. 3403 dt. FOOD INSPECTORS IN PREVEN-
 28.8.1990 Shri TION OF THE FOOD ADULTER-
 Keshri Lal ATION DEPARTMENT

(a) whether Delhi Administration is (a) to (c): The informa-
 considering to make the post of Food tion is being collected
 Inspector, P.F.A. Department, Delhi and will be laid on the
 Administration transferable in public Table of the Sabha.
 interest by clubbing it with grade II of
 DIASS cadre;

(b) if so, the steps taken to expedite
 the matter which is in public interest;
 and

(c) the approximate period of time by
 which the decision will be im-
 plemented.

3.1.91
 30.8.91
 29.10.91

29.2.91 May be pursued.
 29.9.91
 29.12.91

•

32. USQ No. 3404 dt. ADDITIONAL INFRASTRUCTURE FOR L.N.J.P.N. NURSING SCHOOL
 29.8.1990 Shri Y.S. Raja Sekhar Reddy

Referring to the reply given on 8 August, 1990 to USQ No. 345 regarding upgradation of school of nursing in L.N.J.P.N. Hospital and asking;

3.12.90 28.2.91 May be pursued.
 18.6.91 31.8.91
 30.8.91 30.11.91
 28.11.91 28.2.92

- (a) the details of additional infrastructure made available to the proposed new college of nursing;
- (b) whether teachers who do not possess the necessary qualifications at present will be given or have been given adequate notice to get the required qualifications; and
- (c) if so, the details thereof, if not why not?
- (a) The Inspection Committee of Delhi University have visited the Institution in April, 1990. Further action will be taken after the receipt of the report of the Inspection Committee.
- (b) & (c): All the teachers will be adjusted in the College of Nursing subject to their qualifications, as per Recruitment Rules. However, details will be known only after the report of Inspection Committee is received.

33. USQ No. 3440 dt. DENTAL SURGEONS

29.8.1990 Shri Referring to the reply given on 16
 Sanat Kumar May, 1990 to USQ No. 9064 regarding
 Mandal stay of Dental Surgeons in the Central
 Government Hospitals in the capital
 and asking:

- (a) whether necessary norms for the posting of Dental Surgeons have since been implemented;
- (b) if so, the outcome thereof;
- (c) if not, the reasons therefor;
- (d) whether any action has been taken regarding rotation of those dental surgeons who have stayed in one Hospital for more than five years; and
- (e) if so, the details thereof and if not, the reasons therefor?

4.12.90 28.2.91 May be pursued
 22.3.91 28.5.91
 15.7.91 29.8.91
 8.10.91 29.11.91

34. SQ. No. 389 dt. INSTRUMENTS TO DETECT
5.9.1990 Shri HEART DISEASE:
P.M. Sayood

Referring to want to experts and technicians to rectify the defects in the equipments particularly to find out the heart ailments the member stated that

"It is more practical if the hospitals are given a sort of Advisory Committee comprising of the citizens from such areas so that the defects can be timely detected and the authorities concerned can take prompt action and the service is made available to the people."

The Minister inter-alia stated:

"I would like to congratulate the Hon. Member sitting in the opposition, for admitting that many instruments have been lying unused in our country. I would like to tell you that soon after coming to power this Government has begun utilizing the instruments after carrying out repairs. If feasible, we shall seriously consider his proposal about constituting an Advisory Committee provided it is useful?"

-Nil-

-Nil-

May be pursued.

1	2	3	4	5	6	7	
35.	USQ No. 4504 dt. 5.9.1990 Shri Shantilal Purushotam Das Patel	RESERVATION OF CGHS (ISMH)	(a) whether Government's instructions about reservation of posts for Scheduled Castes/Scheduled Tribes staff of Group C & D including the Doctors of Indian System of Medicine & Homoeopathy under Central Government Health Scheme both in the matter of recruitment as well as promotions are being followed; and	(b) The information is being collected and will be laid on the Table of the House.	17.1.91 18.2.92	5.3.91 5.5.92	May be pursued.
			(b) if so, the details of promotions to Scheduled Castes/Scheduled Tribes Group C & D staff of various designations including the Doctors of Indian System of Medicine and Homoeopathy under CGHS Delhi and outside Delhi to higher posts during the last two years?				

**DIRECTORATE OF AYURVEDA
AND UNANI**

36. USQ No. 4569 dt. 5.9.90 Smt. Subhashini Ali, Sh. Manoranjan Bhakta and Sh. C. Srinivasan
- | | |
|--|---|
| <p>(a) whether Government propose to set up a Central Directorate for Ayurveda and Unani in the Capital;</p> <p>(b) if so, the details thereof;</p> <p>(c) the functions likely to be assigned to the Directorate;</p> | <p>(a) to (c): Government is considering a proposal for setting up a Department/Directorate of Indian Systems of Medicine and Homocopathy in the Ministry to strengthen the infrastructure of Indian Systems of Medicine and Homocopathy. Details are being worked out.</p> |
| | <p>2.1.91
21.3.91
19.6.91
25.9.91</p> |
- 5.3.91 May be pursued.
5.6.91
5.9.91
5.12.91
- (d) whether Government also propose to start on All Indian Ayurveda University in Delhi; and
- (e) if so, whether this has been done in consultation with various States?
- (d) & (e): A proposal to set up a Central University of Ayurveda and Unani Medicine is under consideration of Government. A Committee was constituted in March, 1990 under the Chairmanship of Adviser (Health), Planning Commission to consider this. The Committee is yet to submit its report.

1	2	3	4	5	6	7
37.	USQ No. 4594 dt. 5.9.1990 Dr. Mahadeepak Singh Shakya	(a) whether Government are aware that many non-recognised Ayurvedic Colleges are being run and providing degrees of Bachelor of Indian Medicine and Surgery;	(b) & (c): Advertisements on All India basis were made by the Central Council of Indian Medicine for awareness of general public so that they are not cheated by such claims. Information about Uttar Pradesh and Bihar is being collected from the State Governments and will be laid on the Table of the Sabha.	28.12.90 15.5.91 11.7.91 10.10.91	31.3.91 30.6.91 30.9.91 31.12.91	May be pursued.
FAKE AYURVEDA COLLEGES						

38. USQ No. 45% COLLECTION OF FUNDS BY
 dt. 5.9.90 Prof. APARNA ASHRAM FOR YOGA
 Vijay Kumar RESEARCH
 Mailhoatra

26.12.91
 16.7.91
 26.9.91
 16.12.91

5.3.91 May be pursued.
 5.9.91
 5.11.91
 5.3.92

(a) whether the Aparna Ashram collected crores of rupees for Yoga Research as reported in the Illustrated Weekly dated 3 June, 1990;

(a) to (c): The information is being collected and will be laid on the Table of the House.

(b) if so, what is the factual position in this regard;

(c) how much money was collected by the Management of the said Institution and the details of the expenditure incurred for importing machinery and equipment;

(d) how many equipments imported for this project have been used for commercial gain;

(e) whether Government had taken any action regarding misuse of the equipment/machinery for commercial gain;

(f) if not, the reasons for the same; and

(g) whether Government propose to investigate the matter thoroughly and take suitable action against the persons found guilty, if so, when?

1	2	3	4	5	6	7
39.	USQ No. 974 dt. 2.1.1991 Sh. J.P. Agarwal	RISK ALLOWANCE PAYMENT referring to reply given to USQ 5463 on April 18, 1990 and asking:		9.5.91 5.8.91 30.10.91 24.1.92	2.7.91 2.10.91 2.1.92 2.4.92	May be pursued.
		(a) whether the one man Committee has submitted the report and if so, the details thereof;				
		(b) if not, the reasons therefor; and				
		(c) whether the Government have drawn the list of various categories of employees who are entitled for risk allowance?	(c) The report is under examination.			
40.	USQ No. 977 dt. 2.1.1991 Sh. Y.S. Raja Sekhar Reddy	NATIONAL COMMISSION ON POPULATION (a) whether the Union Government are considering any proposal to set up a National Commission on Population; and (b) if so, the details thereof?	(a) & (b): The revised strategy for population control in the context of Eighth Plan is under formulation. One of the suggestions being considered is the constitution of a National Population Commission, details of which are yet to be finalised.	4.4.91 11.7.91 27.9.91 22.1.91	2.7.91 2.10.91 2.1.92 2.4.92	May be pursued.

VII Session, 1991 of Ninth Lok Sabha

1	2	3	4	5	6	7
41.	USQ No. 676 dt. 27.2.91 by Smt. Subhashini Ali	REPORT OF ENQUIRY COMMITTEE ON ELECTROPATHY (a) whether the enquiry committee on Electropathy/Electrohomoeopathy system of medicine has submitted its report to the Govt.; (b) if so, the details of the recommendations made therein; (c) if not, the date by which it would submit its report to the Government; (d) the action taken so far to recognise Electrohomoeopathy system of medicine; and (e) the time by which it would be recognised?	(d) & (e) : The Report of the Inquiry Committee is being further examined and a decision on its recommendation/suggestion is yet to be taken.	29.5.91 12.8.91 30.10.91 10.1.92	27.8.91 28.10.91 28.12.91 27.2.92	May be pursued.
42.	USQ No. 764 dt. 27.2.91 by Shri Sarju Prasad Saroj	RECOMMENDATIONS OF THE COMMITTEE ON RISK ALLOWANCE (a) whether the Government have examined the report of the Committee on Risk Allowance; (b) if so, the recommendations thereof and when these are proposed to be implemented; (c) whether the Government have drawn up a list of various categories of employees who are entitled to Risk Allowance; and (d) if so, the details thereof?	(a) & (b) : No Sir, The recommendations are still under examination.	10.7.91 3.9.91 12.12.91	27.8.91 27.11.91 27.2.92	May be pursued.

1	2	3	4	5	6	7
43.	USQ No. 862 dt. 27.2.91 by Smt. Subhashini A W	USE OF HUMAN GENE THERAPY	(a) whether a U.S. Pansel has approved first use of human gene therapy to treat patients with a malignant skin cancer and children with a genetic disorder that destroys their immune systems; (b) whether Government have any plans to introduce such therapies in India; and (c) if so, the details of work in hand?	3.6.91 6.11.91	27.8.91 27.12.91	May be pursued.
44.	USQ No. 1619 dt. 6.3.1991 by Shri Satyagopal Misra	HOSPITAL-CUM-MEDICAL COLLEGE ON THE PATTERN OF AIIMS	(a) whether the Government propose to set up Hospital-cum-Medical College on the pattern of AIIMS at Calcutta; (b) if so, the details thereof; and (c) if not, the reasons therefor?	11.7.91 6.9.91 16.1.92	6.9.91 6.12.91 6.3.92	May be pursued.

(c) : A Committee has already been constituted to consider the upgradation of medical colleges into Regional institutions of Excellence in medical care in five zones of the country and its report is awaited.

MINISTRY OF HOME AFFAIRS
I Session, 1969 of Ninth Lok Sabha

1	2	3	4	5	6	7
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45. USQ No. 255
 dt. 28.12.69 by
 Shri Harish Rawat

VIOLENCE DURING ELECTIONS

26.9.91
 9.1.92

28.12.91
 28.3.92

Partly imple-
 mented on 8.5.90
 SS. II/5.
 May be pursued.

- (a) the number of violent incidents (a) and (b) : Information which took place during the recent is being collected and General Elections;
- (b) the State-wise details of such incidents; and
- (c) the steps taken by Government in order to check the recurrence of such incidents in the coming Assembly Elections?

II Session of Ninth Lok Sabha

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought		Remarks
				on	upto	on	upto	
1	2	3	4	5	6	7		
46.	USQ No. 649 dt. 15.3.90 by Shri Kamal Chaudhary	SEIZURE OF GOODS UNLAWFULLY BY DELHI POLICE		20.7.90 15.12.90 24.1.91 11.4.91 25.7.91 25.9.91 27.12.91	15.9.90 31.12.90 31.3.91 30.6.91 30.9.91 30.12.91 31.12.92	May be pursued.		
		Referring to the reply given on 13th March, 1989 to USQ No. 2993 regarding registration of cases by Delhi Police and asking: (a) whether it is a fact that according to the judgement of the Supreme Court in Praiba Rani Vs. Suraj Kumar, articles of joint use like furniture, utensils, gents wears etc., have been omitted by the Supreme Court from the purview of Sec. 406 IPC; (b) if so, whether Police acted in defiance of the said law in any cases during May, 85 to May, 88 as per the FIRs; and (c) if so, details of such cases and action taken or proposed to be taken against the guilty police officials?						
		(a) to (c) : The information is being collected and will be laid on the Table of the House.						

15.1.92 31.3.92 The Committee considered the dropping request at their sitting held on 27.12.91 vide Memo No. 8 and decided not to drop the assurance. May be pursued.

47. SQ No. 146
 dt. 22.3.90 Suppl.
 by Shri L.K.
 Advani

GUIDELINES TO GOVERNORS
 REGARDING NOMINATIONS TO
 STATE LEGISLATIVE COUNCILS

The Member inter-alia stated, "I am talking of the entire gamut of recommendations and the guidelines that have been suggested by the Sarkaria Commission in order to ensure that any person who occupies the office of Governor is able to discharge his duties correctly and properly as warranted by the Constitution. Have those recommendations of the Sarkaria Commission in respect of Government been considered by the Government and whether the Government have accepted those recommendations?"

The Minister stated, "Those recommendations are under the consideration of the Government."

1	2	3	4	5	6	7
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48. USQ No. 1581 dt. HIRING OF VEHICLES FOR SECURITY PURPOSES BY DELHI POLICE
 by Shri Yadveendra Datt:

- | | | | | |
|---|---|---|---|------------------------|
| <p>(a) whether the Comptroller and Auditor General of India in his report for the year ending 31 March, 1988 adversely commended upon the Delhi Police for incurring an avoidable expenditure on hiring of vehicles for making law and order arrangements and providing security to VIPs, and foreign dignitaries;</p> <p>(b) if so, whether the report has since been examined and the responsibility fixed; and</p> <p>(c) if so, the details thereof and the corrective steps proposed to be taken in this regard?</p> | <p>(b) & (c) : The matter is under examination.</p> | <p>29.6.90
25.1.91
4.7.91
25.9.91
27.1.92</p> | <p>29.9.90
31.3.91
30.9.91
30.12.91
31.3.92</p> | <p>May be pursued.</p> |
|---|---|---|---|------------------------|

49. SQ No. 438 dt. PENSION TO WIDOWS OF VIC-
12.4.90 Suppl. by TMS OF TERRORISTS
Shri Chhedi
Paswan:
- The Member stated as under:
"The hon. Minister has stated that Rs. 1 lakh has been paid to the dependents of those killed in the communal riots in Bihar. I can challenge this statement. Although 1500 people were killed in the communal riots in Bihar, the State Government has granted just rupees three crores for compensation. May I know the specific number of people in Bihar who have been given rupees one lakh as compensation."
- The Minister stated as under:
"The details are not with me right now but if the hon. Member desires I shall provide him the details."
- 6.11.91 16.2.92 May be pursued.
50. SQ No. 442 dt. COMMITTEE ON JHARKHAND
12.4.90 by Shri ISSUE
A.K. Roy and
Shri Girchari Lal
Bhargava:
- (a) whether the report of the Committee on Jharkhand issue has been received;
(b) if so, the recommendations made by the Committee; and
(c) the action taken thereon?
- (a) to (c): Expert Members of the Committee on Jharkhand Matters, set up by the Government of India last year, have presented a Draft Report. The Committee has yet not deliberated on this Draft Report.
- 4.10.90 11.1.91 Partly imple-
17.1.91 11.4.91 mented dt.
9.4.91 12.7.91 16.8.90-SS III/
6.9.91 12.10.91 138.
May be pursued.

1	2	3	4	5	6	7
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51. USQ No. 4623 dt. ASSENT TO AZAMABAD INDUSTRIAL AREA (TERMINATION AND REGULATION OF LEASES) BILL, 1989.

(a) whether the Azamabad Industrial Area (Termination and Regulation of Leases) Bill, 1989 passed by the Andhra Pradesh Legislative Assembly in September, 1989 has been received by Union Government for obtaining and communicating the assent of the President; and

12.10.90
9.1.91
10.4.91
9.7.91
10.10.91
10.1.92

11.1.91
11.4.91
11.7.91
11.10.91
11.1.92
11.4.92

May be pursued.

(b) if so, the present stage of the Bill?
(b) The Bill is engaging the attention of the Government of India.

III Session of Ninth Lok Sabha

Sl. No.	Question No. and date	Text of the Question	Assurance given	Extension	Sought	Remarks
1	2	3	4	5	6	7
				on	up to	

52. USQ No. 6683 dt. MEMORANDUM FROM WOMEN
26.4.90 by Shri. ORGANISATION
Y.S. Raja Sekhar
Reddy:

(a) whether some Women's associations, women academicians and students have sent a memorandum calling for amendments to the Criminal Procedure Code, Indian Panel Code and Evidence Act to prevent escape by persons indulging in crimes against women;

(b) if so, the details thereof; and

(c) Government's reaction in this regard?

25.7.90 26.10.90 May be pursued.
25.10.90 26.4.91
30.4.91 25.7.91
16.8.91 25.10.91
29.10.91 25.1.92
28.1.92 25.4.92

Hind Session of Ninth Lok Sabha

Sl. Question No. and date	Text of the Question	Assurance given	Extension		Sought	Remarks
			on	up to		
1	2	3	4	5	6	7

S3. SQ. No. 867 dt. REPORT OF ENQUIRY COMMITTEE. 17.5.90 by Shri TEE, INTO FIRES AT VIGYAN Kamal Nath & BHAVAN AND SADAR BAZAR Shri Sheo Sharan Varma:

(a) whether Government have received the report of the high power committee to investigate the two major fires in Vigyan Bhawan and wholesale market complex in Sadar Bazar;

(b) if so, the broad outlines of the report;

(c) the reaction of Government thereto; and

(d) estimated loss incurred in the fire in Vigyan Bhawan and Sadar Bazar Market Complex?

(a) to (c): The High powered Committee set up by the Administrator, Delhi to enquire into the two major fires in Vigyan Bhawan and Sadar Bazar is yet to submit its report.

(d) it was *inter-alia* stated 'The loss on account of Sadar Bazar fire has not been determined.'

13.8.90
4.12.90
26.2.91
10.5.91
13.8.91
20.1.92

16.11.90
16.2.91
16.5.91
16.8.91
16.11.91
29.2.92

May be pursued.

III Section of the Ninth Lok Sabha

1	2	3	4	5	6	7
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54. USQ No. 10323 PERSONS ARRESTED FOR ES-
 at 24.5.90 by PUNJAB ACTIVITIES
 Shri Hukamdev
 Narayan Yadav:

(a) whether a number of persons in- (a) & (b): Details are
 dating in espionage and sending being collected and will
 documents pertaining to defence of be laid on the Table of
 the country to foreign countries have the House.
 been arrested during the last three years; and
 (b) if so, the details thereof?

26.10.90	20.3.91	24.5.91	24.8.91	29.5.91	29.8.91	28.11.91
24.11.90	24.5.91	24.8.91	24.8.91	29.5.91	29.8.91	28.11.91
May be pursued.	May be pursued.					

55. USQ No. 91371 BUS PERMIT RACKET IN DELHI

M.V. Chas-
 drahetra
 Jantary; Shri V.
 Sreenivas
 Prasad:

(a) whether the CBI has issued a
 driving bus permit racket in the cap- (a) to (d): The informa-
 ital during June, 1990; tion is being collected
 (b) if so, the details thereof; Table of the House.
 (c) the number of persons arrested and travel agencies raided in this con-
 section; and
 (d) further action taken by Govt. in
 this regard?

NAI NAI May be pursued.

1	2	3	4	5	6	7
56.	USQ No. 1410 dt. 16.8.1990 by Sant. Gajapati Raja, Sh. B.N. Reddy; Maulavirao Sodia; Prof. Saifuddin Soz; Sh. Nasirul Meccas; Sh. Y.S. Rajasekhur Reddy; Sri Desai Chowdhury; Sh. Vakkom abothaman;	EXPENDITURE ON FOREIGN TRIPS	Asking for the expenditure incurred the information being by various Ministers on their trips to collected and will be laid foreign countries during the period on on the Table of the 15th December, 1989 to 15th July House. 1990; Ministry-wise;	5.12.90 22.2.91 23.5.91 14.9.91 15.11.92 6.2.92	16.2.91 16.5.91 16.8.91 16.11.91 16.2.92 16.5.92	Partly im- plem- ented on 16.9.91 vide SS. V/ 26. May be pursued.
57.	USQ No. 2468 dt. 23.8.1990 by Sri B.N. Reddy;	ASSENT TO AZAMABAD INDUSTRIAL AREA (TERMINAL AND REGULATION OF LEASES) BILL		27.11.90 19.2.91 31.5.91 21.8.91 15.11.91	22.2.91 22.5.91 22.8.91 22.11.91 22.2.92	May be pursued.
		(a) whether the Azamabad Industrial Area (Termination and Regulation of Leases) Bill, 1989 passed by the Andhra Pradesh Legislative Assembly in September, 1989 was sent to the Union Government for obtaining the assent of the President; and				
		(b) if so, the reasons for the delay in obtaining the President's assent?	(b) The Bill is engaging the attention of the Govt. of India.			

II Session of Ninth Lok Sabha

Sl. No.	Question No. and date	Text of the Question	Assurance given	Extension	Sought	Remarks
1	2	3	4	5	6	7
				on	up to	
58.	USQ No. 3562 dt. 30.8.1990 by Shri A.K.A. Abdul Samad:	ORGANISATIONS/INSTITUTIONS PERMITTED TO RECEIVE FOREIGN CONTRIBUTIONS.	(a) the number of organisations and institutions permitted to receive foreign contributions, State-wise;	19,11,90 3,5,91	28,5,91 28,11,91	Im- p ment ation Re- port received. May be pursued.
		(b) the up-to-date names of those regis-tered but required to seek approval for each separate remittance, State-wise;	(a) & (c): It was inter- <i>alia</i> stated, "Date for the year 1989 is under con- sideration."			
		(c) the up-to-date names of these or- ganisations/institutions prohibited for receiving foreign contributions;				
		(d) the names of organisations/institu- tions refused permission to receive foreign contributions during the last three financial years; and				
		(e) the total foreign contributions re- ceived during the last three years, year-wise, State-wise, object-wise and community-wise?				

1	2	3	4	5	6	7
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59. USQ No. 3661 dt. JHARKHAND ISSUE
 30.8.1990 by Shri
 Simon Mirraadi:

- (a) whether Government propose to publish the report of the Committee on Jharkhand matters;
- (b) if so, the time by which it would be published;
- (c) if not, the reasons therefor; and
- (d) the number of meetings held by the Committee on Jharkhand matters regarding meeting-wise and the amount spent thereon meeting-wise?

27.11.90
 21.2.91
 15.7.91
 26.8.91
 19.11.91

28.2.91
 28.5.91
 30.8.91
 30.11.91
 28.2.92

May be pursued.

(d) It was *inter-alia* stated "The information regarding meeting-wise expenditure is being obtained from the Government of Bihar and will be laid on the Table of the house on receipt."

VIII Session of ninth Lok Sabha

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought		Remarks
				on	5	up to	6	
1	2	3	4	5	6	7		
60.	SQ No. 52 dt. 9.1.1991 by K.D. Subaswami and Shri Rajamohan Reddy	LOSS OF LIFE AND PROPERTY DURING ANTI MANDAL COMMISSION AGITATIONS: (a) the number of cases of self-immolation and suicides during the anti-Mandal agitations throughout the country so far, State-wise; (b) the number of persons killed due to police firing on agitators, State-wise; (c) whether any cases of forced immolation were also reported, if so, the details thereof; (d) the details of the relief proposed to be provided by the Govt. to the families whose wards had im-molated themselves or were killed in police firing; (e) the extent of loss of property during the anti-Mandal agitations in the country, State-wise; and (f) whether the Govt. propose to re-view the reservation policy?		19.4.91 22.8.91 31.10.91 22.1.92	9.7.91 9.10.91 9.1.92 9.4.92	Partly im-plemented on 16.9.91/SS III/14. May be pursued.		

1	2	3	4	5	6	7
61.	USQ No. 524 dt. 9.1.1991 by Shri Kamal Chaudhary	SEIZURE OF GOODS UNLAWFULLY BY DELHI POLICE:		12.4.91 24.7.91 27.9.91	30.6.91 30.9.91 30.12.91	May be pursued.

- (a) whether the information regarding seizure of goods unlawfully by Delhi police has been collected;
- (b) if so, the details thereof; and
- (c) if not, the reasons for the delay?

VII Session, 1991 of month Lok Sabha

62.	USQ No. 24 dt. 25.2.1991 by Shri Advani	SPECIAL INVESTIGATION GROUP		16.6.91	25.8.91	May be pursued.
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The Hon'ble member *inter-alia* stated as under:—
 "I would like to know whether the CBI discovered that in the case of A 320 deal a very valuable file was missing. Has it been traced by now. In that connection letters rogatory were addressed to the United States and the United Kingdom in respect of A 320 Deal. Has the Govt. received any reply from them."
 "This has not been brought to my notice or to the notice of the Government that any particular file is missing. I shall certainly look into it."

63. SQ No. 24 dt. SPECIAL INVESTIGATION
25.2.91 Suppl. by GROUP
Shri L.K. Advani
- 16.6.91 25.8.91 May be pursued.
- The Hon'ble member *inter-avis* stated The Hon'ble Prime Minister *inter-avis* stated as under:—
"Is it a fact that Members of the Cabinet were under surveillance. Is it a fact that senior Members of the Lok Sabha belonging to the ruling party at that time including Sh. Kamaram- golan were under surveillance. Is it a fact that Party political offices like BJP, the CPI were under surveillance. If this is the report, what are the recommendations given by the CPI at the conclusion of its report as to how this kind of abuse of the law can be prevented."
64. USQ No. 304 dt. ARRESTS DURING KAR SEVA
25.2.91 by Shri
Kamal Chaudhary
- 6.6.91 25.8.91 May be pursued.
21.8.91 25.11.91
30.12.91 25.2.92
- Number of persons arrested in Delhi and in other States during the Ram Jansam Bhoomi 'Kar Seva' movement in October and November, 1991, State-wise.

2	3	4	5	6	7
USO No. 360 dt. 25.2.91 by Hariish Pal	MISSING KAR SEVAKS IN SHRI AYODHYA		6.6.91 21.8.91 27.12.91	25.8.91 25.11.91 25.2.92	May be pursued.

Referring to reply given to SQ No. 44 on 9.1.91 and asking—

(a) whether investigation conducted about six persons reported at P.S. Kotwali, Ayodhya, as missing has been completed;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

Table of the House.

66. USQ No. 378 dt. EXPENDITURE ON FOREIGN
25.2.91 by Dr. TOURS BY MINISTERS
Laxminarayan
Pandey

(a) the names of members of Union (a) & (b): The information is being collected during May, 1990 to August, 1990 and will be laid on the alongwith their departure and arrival Table of the House.
dates as also the countries they visited; and

(b) the purpose of their visit and the expenditure incurred in foreign exchange in each case for each country so visited?

18.6.91
4.9.91
3.12.91
25.8.91 Partly implemented
25.11.91 ed on 16.9.91/SS
25.2.92 II/15. Again partly implemented
on 20.12.91/SS
IV/5.
May be pursued.

67. SQ No. 112 dt. FREEDOM FIGHTER'S PENSION
4.3.91 by Shri
Y.S. Raja Sekhar
Reddy

(a) whether the Government have accepted the recommendations contained in the Ninety Seventh Report of the Committee on Petitions of the Rajya Sabha on Freedom Fighters' pension, presented on August 9, 1989;

(b) if so, the details of the recommendations accepted and action taken thereon; and

(c) the reasons for not accepting the rest of recommendations?

13.6.91
8.1.92
4.12.91 May be pursued.
4.3.92

1	2	3	4	5	6	7
68.	USQ No. 1160 dt. REVIEW OF EXEMPTION UNDER 4.3.91 by Shri Ma-PROPERTY TAX dan Lal Khurana		(a) whether the National Commission on Urbanisation in its report has recommended to review and reduce the exemption under property tax and to impose tax on unauthorised structure and unauthorised squatters in colonies; (b) if so, the action taken thereon; and (c) if no action has been taken so far, the reasons therefor?	-Nil-		May be pursued.
69.	USQ No. 1285 dt. BOMB EXPLOSIONS IN THE ash Koko Brahm-bhatt		(a) whether the country has again faced bomb explosions in various States during the month of January, 1991; (b) if so, the States where the explosions took place during this period and the number of explosions, State-wise; and; (c) what action the Union Government has taken in this regard?	18.6.91 19.11.91	4.9.91 Partly Implemented 4.12.91 ed on 22.11.91. (SS. III/16).	May be pursued.

70 USQ No. 1321 dt. ALL INDIA BANDH

4:3.91 by Shri
K.S. Chavda, Shri
Manikrso Hodiya
Gavit and Shri
R.M. Bhoys

- (a) the details of loss of life and damages caused to property during the bandh in the country on February 6, 1991, State/U.T. wise; and
- (b) the details of the compensation paid to the next of kin of the persons who were killed during the bandh?

12.6.91
11.10.91
5.12.91

4.9.91 May be pursued.
4.12.91
4.3.92

71. USQ No. 1079 dt. EFFORTS TO RESTRUCTURE
19.3.90 by Shri A. NATIONAL SCHOOL OF DRAMA
Asokaraj

Asking:

- (a) whether National School of Drama has succeeded in its efforts to train teachers in theatre and in its research efforts;
- (b) if so, the details of its achievements during the last three years in the directions mentioned above; and
- (c) efforts which are being made to restructure the national School of Drama to achieve the above objectives.

8.6.90
4.10.90
22.7.91

19.9.90 May be pursued.
18.3.91
18.9.91

II Session of Ninth Lok Sabha
MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPT. OF EDUCATION)

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought		Remarks
				on	up to	on	up to	
1	2	3	4	5	6	7		
72.	USQ No. 186 dt. 26.3.90 by Shri Purushottam Kaushik	NAVODAYA VIDYALAYAS IN UTTAR PRADESH						
		The Hon'ble Member <i>inter-alia</i> stated, "Navodaya Vidyalaya is also in a way, a public school as more funds are spent in its running as compared to ordinary schools. I would like to know from the hon. Education Minister whether contrary to its education policy, the Government wants to continue with the scheme of Navodaya Vidyalayas or is it going to review the scheme? The Government should ensure uniform standard of education throughout the country by closing down the Navodaya Vidyalayas. In case the Navodaya Vidyalayas are opened in the rural areas, they will command more attention from the Government and the official and in this process, the ordinary schools, which are already in a very bad condition and suffer from lack of resources,	The Hon'ble Member <i>inter-alia</i> stated, "But I agree with the point raised by the hon. member that a review should be conducted in this regard. That is why I had said in the beginning that we would conduct a review in this regard and only then we would decide whether to continue with this scheme or not."	24.7.90 26.9.90 21.11.91 5.7.91 26.11.91 20.1.92	25.9.90 25.12.90 25.6.91 25.9.91 25.12.91 25.3.92	May be pursued.		

as at some places, there are only 1-2 teachers for 4-5 classes and there are no proper arrangements for building etc. will be grossly neglected and their condition will deteriorate further. Therefore, I would like to know whether the Government would close down the Navodaya schools scheme which was introduced by the previous Government and instead enforce a uniform system education by raising the standard of all the schools?

73.

SO No. 186

dt. 26.3.90 supp.
by Shri Hannan
Mollah

NAVODAYA VIDALAYAS IN
UTTAR PRADESH

(a) Referring to the review of educa- The Minister *inter-dia* tion policy which had led the Govern- stated, "But, certainly ment to take the decision of opening we will conduct the re- Navodaya Schools, the hon. Member view and ensure that the wanted to know as to when he was points raised by the hon. going to review it and by which time Member are taken care of." they would take a decision.

24.7.90	26.9.90	21.91	5.7.91	26.11.91	20.1.92
25.9.90	25.12.90	25.6.91	25.9.91	25.12.91	25.3.92

May be passed.

1	2	3	4	5	6	7
74.	USQ No. 2094 dt. 26.3.90 by Shri K.S. Rao	'APNA UTSAV' Asking for		10.8.90 25.10.90 20.3.91	25.9.90 25.3.91 25.9.91	Ad.I.R./received on 24.2.92. May be pursued.

(a) the number of 'Apna Utsava' held so far;

(b) the approximate expenditure incurred in organising these 'utsava';

(c) the objectives behind these 'utsavs' and whether these objectives have been achieved;

(d) whether Government is considering to scrap the concept of 'Apna Utsav's; and

(e) if so, the reasons therefor?

75. USQ No. 3226 SETTING UP OF INSTITUTES
 dt. 2.4.90 by Shri FOR SELECTED AREAS OF
 T. Bashceer TECHNICAL EDUCATION IN
 KERALA

6.9.90
 1.1.91
 24.4.91
 19.7.91
 22.11.91
 6.2.92

2.1.91 May be pursued.
 3.4.91
 3.7.91
 3.10.91
 3.1.92
 2.4.92

- (a) whether Government have received proposals from Government of Kerala for setting up of some centrally sponsored institutions aimed at imparting specialised training in selected areas of Technical education;
- (b) if so, the details thereof; and
- (c) the action taken by Government?

1					
2					
3					
4					
5					
6					
7					

76. USQ No. 3235 AMOUNT SPENT ON OPERA-

dt. 4.4.90 by TTON BLACKBOARD

Prof. Gopalrao

Mavekar

(a) total amount spent on operation
blackboard scheme;

(b) the items procured under the
scheme; and

(c) upto what extent the scheme has
been successful?

(c) It was *inter-alia*
stated, "The impact of
the scheme on these in-
dicators has not yet been
evaluated."

The Committee
on Government
Assurances (1990-
91) did not agree
to drop the assur-
ance.
May be pursued.

77. SQ No. 371 COMMITTEE TO REVIEW
 dt. 9.4.90 Supp. NAVODAYA VIDYALAYA
 by Smt. Mahin SCHEME
 Bhattacharya

20.11.91
 6.2.92

8.1.92 May be pursued.
 8.4.92

The Member stated as under "Ever The Minister *inter-alia* since this New Education Policy was stated, "I would like to propagated by the erstwhile Central assure that this review Government, there has been a lot of will be started soon. It is discussion and criticism of it within being finalised in terms the teaching community itself. So, of posts, the member- now that the Navodaya Vidyalaya ship, the terms of refer- Scheme under the New Education pol- cease and the modalities. icy is being reviewed once again. I The review is meant to would like to ask the hon. Minister take note of the various how does the Government propose to objections that have accommodate these criticisms, these been raised." been going on within the teaching has been going on within the teaching community. And if a committee is formed for the review, how is this committee to respond to these?"

78. USO No. 371 COMMITTEE TO REVIEW
 dt. 9.4.90 by Shri NAVODAYA VIDYALAYA SCHEME
 P.M. Sayeed

24.7.90
 30.11.90
 26.2.91
 16.7.91
 20.11.91
 6.2.92

8.10.90
 8.1.91
 8.7.91
 8.10.91
 8.1.92
 8.4.92

May be pursued.

- (a) whether Government have set up a Committee to review the Navodaya Vidyalaya Scheme under the New Education Policy;
- (b) if so, the structure and terms of reference of the Committee; and
- (c) the time by which the aforementioned Committee is likely to submit its report and final decision taken by Government in this regard?

79. USO No 3974
 dt. 9.4.90 by
 Sh. Arvind
 Netam

9.7.90
 1.10.90
 21.2.91
 31.5.91
 8.8.91
 29.1.92

9.10.90
 9.1.91
 9.4.91
 8.7.91
 8.10.91
 8.4.92

May be pursued.

- AMENDMENT TO NATIONAL YOUTH POLICY
- (a) whether Government propose to amend the present national youth policy; and
 - (b) if so, the details of the proposed amendments?

(b) Details are being worked out.

80. SQ No. 451 TRANSFER OF TEACHERS IN
 dt. 16.4.90 Supp. KENDRIYA VIDYALAYA
 by Shri Nirmal SANGATHAN
 Kanti Chatterjee

1.8.91
 27.11.91
 11.2.91

15.10.91
 15.1.92
 15.4.92

May be pursued.

The Member desired to know as The hon'ble Minister
inter-alia stated, "We
 will have to see and
 furnish to the House
 separately it can be tre-
 ated as an assurance ab-
 out the actual number of
 transfers effected in pre-
 vious years."

under:
 "(a) how many teachers were transfer-
 red in that year or in the earlier two
 years;

(b) when did the open letter reach the
 Prime Minister's office; and
 (c) how long will the Prime Minister
 or the Department of Education take
 to lay the probe report before the
 House about the irregularities in-
 volved in such transfers? "

1	
2	
3	
4	
5	27.11.91
6	15.1.92 May be pursued.
7	

USQ No. 451 I would like to say that during the The Minister *mer-aha* regime of previous Government, not stated "With regard to Shaantlal Parashottam Des teachers were made but a large family assure the House number of students were admitted that I will have these Paid

into Central schools all over the coun- looked into." Bihar alone, more than 3000 children were granted admission under the quota. It is alleged that a large sum of money amounting to Rs. 3.4 crores was made out of it. In this regard I had written to the Government also. Today Education Department has be- come *mer-aha* Bofors". I would like to know from the Hon. Minister whether high level probe will be ordered in it and action will be taken against the responsible persons.

82. SQ No. 454 INTRODUCTION OF NEW ELEC-
 dt. 16.4.90 by TIVE SUBJECTS IN KENDRIYA
 Shri Prem Kumar VIDYALAYAS
 Dhamsal

The Hon'ble Member *inter-alia* stated, The Hon'ble Minister
 "There is a place called Nalot in *inter-alia* stated, "As for
 Dehra Tehsil of Kangra District in as a particular one in
 Himachal Pradesh. Last year, the Kangra is concerned, it
 Kendriya Vidyalaya Sangathan gave is under active consider-
 as an assurance that they would open a school. We will progress it
 a Kendriya Vidyalaya in that place, if in the current financial
 we complete all the necessary formalities
 facilities. Now that all the formalities
 have been completed, does the Gov-
 ernment propose to open a Kendriya
 Vidyalaya there in this session itself?"

23.7.90
 30.11.90
 20.2.91
 7.6.91
 22.7.91
 27.11.91
 11.2.92

15.10.90 May be pursued.
 15.1.91
 15.4.91
 15.7.91
 15.10.91
 25.1.92
 25.4.92

1	2	3	4	5	6	7
83.	USQ No. 6078 dt. 23.4.1990 by Shri Harish Rawat	APNA UTSAV	<p>(a) whether Government have received complaints in respect of serious financial irregularities committed by the organisers of Apna Utsav;</p> <p>(b) if so, the details thereof; and</p> <p>(c) whether Govt. have ordered conducting an enquiry into these irregularities?</p>	<p>17.8.90 28.2.91 5.6.91 17.1.92</p>	<p>22.11.90 22.5.91 22.8.91 22.12.91</p>	May be pursued.

USO No. 6105 dt. FORMULATION OF RULES AND
 23.4.90 by Prof. REGULATIONS FOR EMPLOY-
 Vijay Kumar EES OF NEHRU YUVA KENDRA
 Malhotra SANGATHAN

- (a) whether Government have formu-
 lated rules and regulations for the
 recruitment of officers and staff for
 the Nerhu Yuva Kendra Sangathan; if
 so, when;
- (b) if not, the reasons therefor;
- (c) on what basis the officers and staff
 of these kendras were recruited;
- (d) whether complaints against the
 authorities for recruitment of staff
 have been received; and
- (e) if so, the details thereof and the
 action taken thereon.

(e) There have been al-
 legations that recruit-
 ments in certain cases
 were based on political
 consideration. The mat-
 ter is being looked into?

23.9.91
 29.11.91

25.5.91 Partly Imman-
 22.2.92 plemented on
 22.11.91 SS X/16
 May be pursued.

1	2	3	4	5	6	7
85.	USO No. 659 dt. 30.4.90 by Shri Baburao Parangde	ANOMALIES IN PAY SCALES OF KVS EMPLOYEES	(a) whether it is a fact that many (a) & (b): The informa- anomalies exist in fixation of pay sca- tion is being collected les of employees of Khandiya Vidy- will be laid on the Table alaya Sangathan as a result of im- of the Sabha. plementation of present pay scales; and	23.7.90 30.11.90 30.1.91 6.6.91 18.7.91 27.11.91 11.2.92	29.10.90 29.1.91 29.4.91 29.7.91 29.10.91 29.1.92 29.4.92	May be pursued.

(b) if so, the efforts being made to remove them?

86. USQ No. 8462
 dt. 14.5.90 by
 Shri Kusuma
 Krishna Murthy

PROTECTION OF HISTORICAL
 MONUMENTS

- (a) whether the Archaeological survey (a) to (d): It was inter-
 of India has brought to the notice of *the* stated, "Certain
 Government the difficulties faced by it proposals for amend-
 in protecting the Historical monu- ment to the existing laws
 iments in the country, particularly in are under consideration
 Delhi; in consultation with the
 State Governments and
 Union Govt. Ter-
 ritories."
- (b) if so, the action taken thereon;
- (c) whether Government have formu-
 lated a comprehensive strategy for the
 protection of Monuments and for pre-
 serving the environment around them;
 and
- (d) whether Government propose to
 bring forward a bill to provide teeth
 to the Archaeological Survey to do its
 work effectively?

1	2	3	4	5	6	7
87.	USO No. 9556 dt. 21.5.90 by Sh. Karp Nath Rai	ELECTION CONTEST BY TEACHERS WITHOUT RESIGNA- TION	<p>(a) whether the teachers employed in schools, colleges and universities can contest elections for legislative bodies, municipal corporations etc. without resigning from their posts;</p> <p>(b) if so, whether such teachers, if elected, can retain their teaching posts and serve simultaneously as members of the legislative or local bodies to which they are elected;</p> <p>(c) if so, whether they are allowed to draw salaries from their parent institution and also from the legislative or local bodies; and</p> <p>(d) the details of rules in this regard?</p>	20.11.91 5.2.92	20.2.92 20.5.92	Party Im- plemanted on 16.9.1991 vide SS X/29. May be pursued.

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought		Remarks
				on	up to	on	up to	
1	2	3	4	5	6	7		

Third Session of 9th Lok Sabha

88. SQ No. 91 dt. 13.8.1990 by Dr. Venkatesh Kabde and Sh. T. Basheer
- RESTRUCTURING OF UNIVERSITY GRANTS COMMISSION**
- (a) whether there is any plan to re-structure University Grants Commission (UGC); and
- (b) if so, the salient features thereof?
- | | | |
|----------|----------|-----------------|
| 3.12.90 | 13.2.91 | May be pursued. |
| 21.2.91 | 12.5.91 | |
| 19.7.91 | 12.8.91 | |
| 17.9.91 | 12.11.91 | |
| 27.11.91 | 12.2.92 | |
- The report of the Staff College is awaited."

1	2	3	4	5	6	7
89.	USQ No. 1004 dt. 13.8.90 by Sh. Narsingrao Suryawanshi	C&AG ON SAHIYA KALA PARISHAD	<p>(a) whether the Government is aware that the Comptroller and Auditor General of India (C&AG) has been received by the Deptt. of Sahitya Kala Parishad, a Delhi Administration body entrusted with the promotion of art and culture for unaccounted, unmet and unwaranted expenses in their Report No. 3 of 1990 relating to Union Government (Delhi Administration); and</p> <p>(b) if so, the steps taken by the Government as wastage of Government money?</p>	28.11.90 9.8.91	12.2.91 22.11.91	May be pursued.

(a) & (b): The report of the C&AG has been received by the Deptt. of Culture, M/o HRD. The Report of the C&AG incorporating action taken by Delhi Administration since been forwarded to C&AG. Their comments on action taken by Delhi Administration are still awaited. Full report will be laid on the Table of the House at the earliest.

90. USQ No. 1038 dt. NATIONAL DEFENCE PROG-
 13.8.90 by Shri RAMME FOR STUDENTS
 Uttam Rathod

(a) whether a working Group on
 Youth has moted a National Defence
 Programme for Students for inculcat-
 ing among them a sense of respect to
 principles, values and to rights and
 obligations as enshrined in the Con-
 stitution; and

(b) if so, the reaction of Government
 thereto?

28.11.90
 21.2.91
 3.6.91
 13.8.91
 9.12.91
 18.2.92

12.2.91
 12.5.91
 12.8.91
 13.11.91
 13.2.92
 13.5.92

May be pursued.

1	2	3	4	5	6	7
91.	<p>USQ No. 1719 dt. 20-8-90 by Shri Manjari Lal, Shri Phool Chand Verma & Sant Geeta Mukherjee</p>	<p>AMENDMENT TO SCHOOL ACT</p>	<p>(a) whether the attention of Govt. has been drawn towards the news-items published in Indian Express dt. 25 July, 1990 under the caption "Move to amend School Act stalled".</p>	<p>29.4.91 21.5.91 20.1.92</p>	<p>20.5.91 20.11.91 20.5.92</p>	<p>May be pursued.</p>
			<p>(b) & (c): The matter is being looked into.</p>			
			<p>(b) if so, whether Government propose to check irregularities being committed in private schools in Delhi by making amendments in Delhi School Education Act, 1973; and</p>			
			<p>(c) if so, the reasons for not making amendments in the said act so far?</p>			

92. USQ No. 1719 dt. REVAMPING OF NEHRU YUVA
20-8-90 by Dr. C. KENDRAS AND NSS

Silvera & Shri
Kodikkunnil
Sureath

2.1.91
19.2.91

19.2.91 May be pursued.
19.5.91

- (a) whether some requests to revamp (c) Planning Commission
Nehru Yuva Kendras and National has been entrusted with
Service Scheme have been received; the task of evaluation of
(b) if so, the details thereof; and the Scheme and prog-
rammes of the Nehru
(c) the action taken thereon? Yuva Kendra Sangathan.
Other recommendations
are under consideration.

1	2	3	4	5	6	7
93.	USQ No. 1768 dt. 20-8-90 Shri A. Vijaya Raghavan	UGC ASSISTANCE UNDER COSIP SCHEME	(a) the total assistance given by University Grants Commission under College Science Improvement Programme (COSIP) scheme during the last three years, yearwise; (b) the University-wise break-up of the number of colleges assisted by UGC; (c) whether the UGC propose to enhance the amount of assistance; and (d) if so, the details thereof?	5.12.90 18.2.91 13.6.91 10.9.91 2.12.91	20.2.91 19.5.91 19.8.91 19.11.91 19.2.92	May be pursued.
94.	USQ No. 1769 dt. 20-8-90 by Shri Kodikunnil Suresh	YOUTH CONFERENCE	(a) whether a youth conference was held recently in New Delhi; (b) if so, the issues discussed and suggestions made about youth policy in India at the Conference; and (c) the reaction of Govt. thereto?	3.12.91 19.2.91 3.6.91 5.9.91 2.12.91 20.2.92	19.2.91 20.5.91 20.8.91 20.11.91 20.2.92 20.5.92	May be pursued.

95. USQ No. 1798 dt. 20-8-90 by Dr. Sudhir Ray.

**GROUP INSURANCE SCHEME
TO TEACHERS OF KENDRIYA
VIDYALAYAS**

- (a) the amount for which different categories of teacher of Kendriya Vidyalayas and their counterparts are insured under Group Insurance Scheme;
- (b) whether All India Kendriya Vidyalayas Teachers' Association has been asking for a change therein;
- (c) if so, the details thereof; and
- (d) the reaction of the Kendriya Vidyalaya Sangathan thereto?

27.11.91
19.3.91
7.6.91
30.9.91
9.12.91

19.2.91
19.5.91
19.8.91
19.11.92
19.2.92

May be pursued.

MINISTRY OF WELFARE
11th Session, 1990 of Ninth Lok Sabha

1	2	3	4	5	6	7
96.	USQ No. 2260 dt. 22-8-1990 Dr. C. Silveira	by				
		REVISION OF WAGES OF ANGANWADI WORKERS:				
		(a) whether Government propose to revise the wages of Anganwadi workers engaged in the child welfare activities in rural areas; and				
		(b) if so, the details thereof?				
				26.10.90	22.2.91	22.2.91
				22.2.91	22.5.91	22.5.91
				13.5.91	22.8.91	22.8.91
				9.8.91	22.11.91	22.11.91
				26.11.91	22.2.92	22.2.92
				20.2.92	23.6.92	23.6.92
			(a) and (b): The proposal for revision of hono- raria of Anganwadi workers engaged in the Integrated Child De- velopment Services (ICDS) Scheme in rural and tribal areas and urban slums is under consideration of the Government.			May be pursued.

97. SQ No. 243 dt. PLAN FOR EXPANSION OF
 27-8-90 suppl., by DELHI UNIVERSITY AND ITS
 Shri R.N. COLLEGES

Rakesh:

The hon'ble Member asked:
 whether it was in the knowledge of
 the hon. Minister that admitting the
 scheduled caste and scheduled tribe
 students only in unimportant and un-
 popular subjects means nothing more
 than mocking at the provision of re-
 servation and playing with the senti-
 ments of the scheduled castes and
 scheduled tribes people, the hon.
 Minister may please give his reply in
 this regard?

The Minister *inter-alia*
 stated as follows:—
 I will talk to the Univer-
 sity people, get the de-
 tails and will send to the
 hon. Member."

19.12.90
 13.2.91
 26.4.91
 31.7.91
 19.11.91

27.1.91 May be pursued.
 27.4.91
 27.7.91
 27.10.91
 27.1.92

1	2	3	4	5	6	7	
98.	USQ No. 2902 dt. 27-8-90 Shri Ramaswray Prasad Singh & Shri Phool Chand Verma:	dt. 27-8-90 by Shri Ramaswray Prasad Singh & Shri Phool Chand Verma:	BHUJANGRAO COMMITTEE (a) whether any of the subjects recommended for introduction by Bhujang-Committee has since been started; (b) if so, the details thereof; and (c) if not, the reasons therefor?	(a) to (c): No, Sir, The Recommendations of the committee are under examination.	27.11.90 19.3.91 7.6.91 30.9.91 9.12.91	26.2.91 26.5.91 26.8.91 26.11.91 26.2.92	May be pursued.
99.	USQ No. 2926 dt. 27.8.90 Shri Ram Dhan:	dt. 27.8.90 by Shri Ram Dhan:	IRREGULARITIES IN APPOINTMENTS IN B.H.U.	(a) to (c): It was <i>inter-alia</i> stated the University has been requested for a report on the complaints of various posts in the Benaras Hindu University; (b) if so, the details thereof; and (c) the action taken by Govt. thereon?	-Nil-	-Nil-	May be pursued.

100. USQ No. 2932 dt. NEW YOUTH POLICY

27-8-1990 by

Sri B.N. Reddy :

(a) whether Govt. have recently formulated a new youth policy;

(b) if so, the salient features thereof; and

(c) when the policy is likely to be announced?

3.12.90
18.2.91
3.6.91
23.8.91
2.12.91
28.2.92

28.2.91 May be pursued.
26.5.91
26.8.91
27.11.91
27.2.92
27.5.92

(a) to (c): A New National Youth Policy is under formulation and would be announced as and when finalised.

1	2	3	4	5	6	7
101.	USQ No. 2940 dt. PRIVATE EDUCATIONAL 27-8-90 by INSTITUTIONS IN PUNJAB BABA SUCHA SINGH:	(a) the details of private educational institutions in Punjab and Chandigarh; (b) whether there is any law regulat- ing these institutions; (c) the number of teachers, graduates and post graduate, trained and un- trained, employed by them; (d) the minimum salary fixed by the Government and paid to them vis-a- vis recognised/aided schools; and (e) the proposals for regulating or taking over of these institutions?	(a) to (c) The informa- tion is being collected and shall be laid on the Table of the House.	29.11.90 18.2.91 29.5.91 12.8.91 14.2.92	26.2.91 27.5.91 27.8.91 26.11.91 25.5.92	May be pursued.

102. USQ No. 2945 dt. OPENING OF KENDRIYA VIDY-
27.8.90 by ALAYAS AT DAMOH

Sh. Lokendra
Singh :

- (a) whether the Madhya Pradesh Govt. has submitted the proposal of Collector, Damoh for opening of Kendriya Vidyalaya at Damoh by offering a big building along with substantial area of land to the Union Government;
- (b) if so, when the proposal had been received by the Union Government; and
- (c) by what time the proposed Kendriya Vidyalayas is likely to be established?

27.11.91
19.3.91
7.6.91
30.9.91
9.12.91

26.2.91 May be pursued.
26.5.91
26.8.91
26.11.91
26.2.92

1 2 3 4 5 6 7

103. USQ No. 2975 dt. 27.8.90 by Shri Kalpanath Sonkar: **ALLEGED FRAUD IN NATIONAL SPORTS LOTTERY OF SNIPES** (c) It was *inter-alia* stated the matter is under further examination in consultation with Ministry of Law and Justice. **May be pursued.**

- (a) whether around April 1988 a case of fraud took place in the National Sports Lottery of the Society for the National Institutes of Physical Education and Sports (SNIPES) and was referred to CBI;
- (b) if so, whether any enquiry had been conducted;
- (c) if so, the outcome thereof including names of persons involved therein;
- (d) whether any criminal proceedings have been instituted; and
- (e) the other action taken in the matter?

104. USQ No. 2993 dt. 27.8.90 by Shri Purushottamdas Patel: ANOMALIES IN PAY SCALES OF K.V. TEACHERS

(a) whether anomalies have arisen during implementation of pay scales of Kendriya Vidyalaya Teachers as announced on 12.8.87; if so, details thereof;

(b) whether these have since been removed;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

27.11.90
11.3.91
7.6.91
30.9.91
9.12.91

26.2.91 May be pursued.
26.5.91
26.8.91
26.11.91
26.2.92

1 2 3 4 5 6 7

105. USQ No. 4147 CULTURAL SCHEMES 15.1.92 3.6.92 May be pursued.

dt. 3.9.90 by S/Shri Manjay Lal, Phool Chand Verma and Girdhari Lal Bhargava:

(a) whether there is continuous dilution of cultural standards in the country;

(b) if so, the reasons therefor;

(c) the details of the schemes implemented by Government and future plans to maintain the cultural standard;

(d) whether Government evaluates these schemes continuously;

(e) if so, the conclusions drawn by the Government;

(f) amount spent on cultural schemes during Seventh Five Year Plan, year-wise; and

(g) the amount allocated during 1990-91?

(d) and (e): These schemes are evaluated for their usefulness and relevance as and when necessary. Recently a Committee headed by Shri P.N. Haksar had submitted its report on the review of the performance of the National Academies and the National School of Drama, and its recommendations are under consideration.

VI Session of Ninth Lok Sabha

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought		Remarks
				on	5	up to	6	
1	2	3	4	5	6	7		
106.	USQ No. 1580 dt. 4.1.1991 Shri Rajendra Agnihotri	LAW EXAMINATION IN HINDI MEDIUM IN DELHI AND OTHER UNIVERSITIES (a) whether Law examination is conducted only in English in Delhi University and some other Universities of the country; (b) if so, the reasons therefor; (c) whether the national language (Hindi) could not develop as a language of law or court as a result thereof; (d) if so, the viewpoint of the Government thereon; (e) whether any student can take law examination in Hindi in these universities; (f) if not, the reasons therefor; and (g) the steps being taken by the Government to conduct law exams in Hindi medium?	(a) to (g) Necessary information is being collected from the Ministry of Human Resource Development which is concerned with the subject matter, and will be laid on the Table of the House.	9.5.91 2.8.91 29.11.91 24.1.92	3.7.91 3.10.91 3.1.92 3.4.92	May be pursued.		

MINISTRY OF WELFARE
VII Session of Ninth Lok Sabha

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought up to	Remarks
				on	5		
1	2	3	4	5	6	7	
107.	USQ No. 334 dt. 25.2.91 by Sh. Dharmanna Mon-dayya Sadul	MEMORANDUM OF DEMANDS FROM ANGANWADI WORKERS ASSOCIATION					
		(a) whether the Union Government have received any memorandum of demands from the Anganwadi Workers Association recently;		13.5.91 9.8.91 26.11.91	26.9.91 26.12.91 26.3.92	May be pursued.	
		(b) if so, the details of the demand; and		20.2.92	26.5.92		
		(c) the action being taken/proposed to be taken by the Government on these demands.		(c): It was <i>inter-alia</i> stated as regard revision of honorarium of the Workers and Helpers the matter is receiving the Government's utmost attention.			

MINISTRY OF HUMAN RESOURCE DEVELOPMENT
VIII Session, 1991 of Ninth Lok Sabha

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought up to	Remarks
				on	5		
1	2	3	4	5	6	7	
108.	SQ No. 69 dt. 27.2.91 by Shri Indrajit Gupta and Shri Shankar-kush Vaghela	REVIEW OF NATIONAL POLICY ON EDUCATION (a) whether the Government have studied the recommendations contained in Acharya Ramamurti Committee's on National Policy on Education; (b) if so, the details of the recommendations accepted by the Government and the action plan drawn up to implement these recommendations; and (c) the reasons for not accepting the remaining recommendations?		3.8.91 20.11.91	26.11.91 25.2.92	May be pursued.	
				12.2.92	25.5.92		

1	2	3	4	5	6	7
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109. USQ No. 691 dt. SENDING OF MARKSHEETS TO
27.2.91 by Sri ANDAMAN AND NICOBAR
Manoranjan ISLAND SCHOOLS
Bhaktu

20.11.91 31.12.91
4.2.92 31.3.92
May be pursued.

(a) whether the Government are aware of serious lapses on the part of Central Board of Secondary Education who are conducting Examination in Secondary and Senior Secondary Schools in Andaman and Nicobar Islands by not sending the Marksheets inspite of repeated requests and thus causing hardship for students; and

(b) if so, the action taken by the Government to remedy the situation? (b): The CBSE has instituted an enquiry with the objective of taking suitable remedial measures.

110. USQ No. 698 dt. 27.2.91 by Shri Chandresh Patel

30.9.91
17.12.91

26.11.91
26.2.92

OPENING OF NAVODAYA VIDYALAYAS AND KENDRIYA VIDYALAYAS IN GUJARAT

May be pursued.

(a) whether there is a demand to open 'Navodaya Vidyalayas' and 'Kendriya Vidyalayas' in Jamnagar and Jamnagar district as well as other places of Gujarat;

(a), (b) & (c): The information is being collected and will be placed on the Table of the House.

(b) if so, the details thereof alongwith the action taken thereon and the outcome thereof;

(c) the number of such schools opened during the last three years in various districts of Gujarat as well as other parts of the country and the amount spent on the same;

(d) the number of such new Vidyalayas likely to be opened during 1 January, 1991 to 31 December, 1993 in various districts of Gujarat as well as in the country; and

(e) the criteria for the opening of the above schools?

	1	2	3	4	5	6	7
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111. USQ No. 825 dt. SETTING UP OF DISTRICT EDUCATIONAL COMPLEXES
 27.2.91 by Shri Malleppally Ramachandran

18.4.91
 16.8.91
 20.11.91
 12.2.92

25.8.91
 25.11.91
 25.2.92
 25.5.92

May be pursued.

- (a) whether the Government propose to promote the setting up of District Educational Complexes in every District of each State;
- (b) whether such complexes are to be funded by the Union Government or by respective State Governments;
- (c) whether all States have agreed to give a trial to this proposal; and
- (d) if not, the names of such States which have not agreed to the proposal?

(b) to (d): Government have to take a view on the recommendation of the Committee, which is being examined.

112. USQ No. 832 & IMPLEMENTATION OF RECOM-
 27.2.91 by Shri N. MENDATIONS OF K.V.S. RE-
 Tombi Singh VIEW COMMITTEE

30.9.91 27.11.91 May be pursued.
 17.12.91 26.2.92

Asking:

- (a) whether the Kendriya Vidyalaya (a), (b) & (c): The mat-
 Sangathan has since decided to imple- ter was considered by
 ment some of the recommendations of the Board of governors
 KVS' Review Committee which sub- which authorized the
 mitted its report more than two years Commissioner, Kendriya
 before; Vidyalaya Sangathan to
 constitute a sub-commit-
 (b) if so, the details thereof; and tee with the concurrence
 of the Vice-Chairman to
 (c) if not, the reasons therefor? suggest the ways and
 means of the implemen-
 tation of the report of
 Review-Committee,
 keeping in view the sug-
 gestions of the Em-
 powered Committee set up
 by the Government.

1	2	3	4	5	6	7
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113. USQ No. 1168 dt. NATIONAL SEMINAR ON FIGHT-
 4.3.91 by Sant. ING DOWRY
 Geeta Mukherjee

22.7.91 31.12.91
 13.1.92 30.6.92

May be pursued.

- (a) whether the Union Govt. had (a) to (d): it was inter-organised a National Workshop in alia stated 'The recom-coordination with the Indian Law In-mendations are under stitute on fighting the evil of dowry; the consideration of the
- (b) if so, the details thereof; Government'.
- (c) the suggestions made in the work-shop; and
- (d) the steps taken/being taken to implement them?

MINISTRY OF WELFARE
VII Session of Nizamat Lok Sabha

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought		Remarks
				on	up to	on	up to	
1	2	3	4	5	6	7		
114.	USQ No. 1199 dt. 4.3.91 by Shri K.V. Thomas	ANGANWADI CENTRES (a) the number of Anganwadi centres in each State and Union Territory; (b) the present salary being paid to Anganwadi teachers; and (c) whether the Government propose to enhance their salary, if so, the details thereof.		13.5.91 9.8.91 26.11.91	4.9.91 4.12.91 4.3.92		May be pursued.	
								(c): It was inter-alia stated 'Presently, the matter regarding revision or honours of anganwadi workers and helpers is receiving Government's utmost attention.'

MINISTRY OF HUMAN RESOURCES DEVELOPMENT
 VII Session, 1991 of Ninth Lok Sabha

Sl. No. and date	Question No.	Text of the question	Assurance given	Extension on	Sought up to	Remarks
1						
2						
3						
4						
5						
6						
7						

115. SQ No. 143 dt. RASHTRIYA SANSKRIT SANS-
 6.3.91 by Shri THAN
 Kashiram Rama

(a) whether there is a demand to record status of an institution of National Importance to the Rashtriya Sanskrit Sansthan; and

(b) if so, when such a status is likely to be accorded to this institution? Government's consideration.

116. SQ No. 143 RASHTRIYA SANSKRIT SAN-
STHAN

6.12.91 May be pursued.
25.1.92

7.6.91
27.11.91

dt. 6.3.91. Suppl.
by Shri Kashiram
Chaudhary Rama

The Member stated as under:
"My submission is that the Rashtriya Sanskrit Sansthan should be given a status of a Statutory Commission. This proposal had been made by the Vice-President who is the Chairman of this institution and also by Ram Murti Committee. Will the Government consider to take a Cabinet decision for the implementation of the recommendations of the Central Sanskrit Board? If so, the House should be apprised of the latest development."

The Minister stated as under:
"a Committee under the Chairmanship of Shri D.L. Chaturvedi has been set up to decide whether status of an institution of national importance should be accorded to it. This Committee was constituted on September 1, 1990 and it was asked to submit its report within three months. We are making efforts to lay the recommendations of the Committee before the House."

1	2	3	4	5	6	7		
117.	USQ No. 1668 NATIONAL YOUTH COUNCIL dt. 6.3.91 by Shri M. Selvarasu and Shri Indrajit Gupta	(a) whether the National Youth Council has been constituted by the Government;	(b) if so, the names of the members of the Council and the details of their respective organisational affiliations;	(c) whether Government are likely to announce a National Youth Policy; and	(d) if so, by when?	15.7.91 23.8.91 24.12.91	6.9.91 6.12.91 6.3.92	May be pursued.

(c) & (d): Yes, Sir. A new National Youth Policy is under formulation and will be announced as soon as it is finalised.

118. USQ No. 1790 ADMISSION TO KENDRIYA
dt. 6.3.91 by VIDYALAYA, HALDIA
Shri Satyagopal
Mishra

30.9.91
17.12.91

5.11.91
5.2.92

(a) whether the Kendriya Vidyalaya, (a), (b) & (c): Informa-
Haldia, West-Bengal has restricted the tion is being collected
admission of the students in different and will be placed on the
classes through there is enough scope table of the House.
and infrastructure for the same;

(b) if so, the reasons therefor; and

(c) the steps Government propose to
take to utilise fully the available infra-
structure of the said Kendriya Vid
yalaya for the benefit of the students
seeking admission?

1	2	3	4	5	6	7
119.	USQ No. 874 dt. 27.2.91 Shri Pratapsao B. Bhosale	HIGH LEVEL MEETING ON YOUTHS		3.6.91 28.8.91 2.12.91 28.2.92	26.8.91 27.11.91 27.2.92 27.5.92	May be pursued.
		(a) whether a high level meeting to involve youths in national building activities and providing them employment opportunities has been held at New Delhi;				
		(b) if so, the details of issues discussed in this meeting;				
		(c) whether any programme has been drawn up to implement the decisions taken; and	(c) & (d): The recommendations of the Council are under consideration of Government.			
		(d) if so, the details thereof and if not, the reasons therefor?				

MINISTRY OF INDUSTRY
1st Session of the Ninth Lok Sabha (1989)

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought up to	Remarks
				on	5		
1	2	3	4	5	6	7	

120. USQ No. 36 SETTING UP OF SUB-CENTRE OF
dt. 26.12.89 by CENTRAL TOOL ROOM AND
Shri Anand Char- TRAINING CENTRE
ran Das

- (a) whether Government have approved the setting-up of a sub-centre of the Central Tool Room and Training Centre at Bhubaneswar and have also decided to finance it with the assistance from Danish Government;
- (b) if so, the amount of assistance received/anticipated and the action taken to expedite the assistance;
- (c) whether Government are contemplating to convert the sub-centre into a full fledged tool room for industrial growth of the State; and
- (d) if not, the reasons therefor?
- (b): Action is being taken to obtain clearance from various Departments on the project document.

-Nil- May be pursued.

Final Session of Ninth Lok Sabha (1996)

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought up to	Remarks
				on	5		
1	2	3	4	5	6	7	
121.	USQ No. 4309 dt. 10.4.90 by Shri Mulsappally Ramachandran	PROMOTION OF COIR INDUSTRY IN KERALA (a) whether any proposals have been received from Kerala Government for the promotion and development of coir industry in the State; (b) if so, the details thereof; (c) whether the State Government has sought financial assistance to implement these proposals; and (d) if so, the allocation proposed to be made by Union Government therefor?		10.7.90 12.10.90 18.1.91 10.4.91 22.7.91 25.10.91 13.1.92	19.10.90 10.1.91 10.4.91 9.7.91 9.10.91 9.1.92 8.4.92	May be pursued.	

(d) The Scheme proposed by the Kerala Government, are being examined in consultation with Coir Board.

<p>122. GENL. DISC. dt. 16.4.90 Sri S.P. Yadav Sh. N. Dassis and Sh. Chaud Ran</p>	<p>GENERAL BUDGET DEMANDS FOR GRANTS</p>	<p>Ministar <i>inter-alia</i> stated as under:</p> <p>"We propose to bring about a white paper on the public sector in which these aspects will be looked into.</p> <p>'A critical review of the functioning of the loss-making under-takings will also be gone into and efforts initiated to make them profitable. Some hard decisions may also be necessary in cases of those public sector undertakings which have either outlived their utility or whose performance cannot be improved.'</p> <p>The present legal provisions relating to monopolistic, restrictive or unfair trade practices will be further tightened."</p>	<p>-Nil-</p> <p>May be pursued.</p>
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1 2 3 4 5 6 7

123. USQ No. 8038 HIGH POWER COMMITTEE
dt. 15.5.90 by FOR KHADI AND VILLAGE
Shri V. Sreedivasa INDUSTRIES

Prasad, Shri M.V.

Chandrasekhara

Murthy, Sh.

Kusuma Krishna

Murthy and Shri

Prakash Koko

Brabamphast.

(a) to (c): It was *inter alia* stated "The composition and the terms of reference are under finalisation."

(a) whether Government have appointed a high power committee to look into the demands and grievances of the employees of various voluntary organisations engaged in Khadi and Village industries in the country;

(b) if so, the composition of the Committee; and

(c) when the Committee is likely to submit its report?

-Nil- May be pursued.

III Session of Ninth Lok Sabha (1990)

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought		Remarks
				on	up to	on	up to	
1	2	3	4	5	6	7		
124.	USQ No. 2050 dt. 21.8.90 by Sh. P.C. Thomas	PRODUCTION CENTRES OF D.C. (SSI)		16.6.91 2.1.92	15.12.91 21.5.92	May be pursued.		
		(a) the details of production centres under the Development Commissioner (SSI) of Union Government, State-wise;						
		(b) the number of them which are running in profit particularly in Kerala;						
		(c) whether Govt. propose to change the types of production in the centres running in loss;						
		(d) the position of the extension centre at Mavattupuzha in Kerala and the total investment made therein;						
		(e) whether a Committee from D.C. (SSI) inspected and studied the problems there; and						
		(f) if so, the details of recommendations and action proposed to be taken in the matter?						

(c), (e) & (f): It was *inter-alia* stated, "The team of officers has not yet inspected these centres and their recommendations are awaited."

VIII Session of Ninth Lok Sabha (1991)

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought		Remarks
				on	up to	on	up to	
1	2	3	4	5	6	7		
125.	USQ No. 211 dt. 25.2.91 by M.V. Chandraiah Munthiy	MISUSE OF PUBLIC SECTOR CARS BY GOVERNMENT OFFICIALS (a) whether complaints have been received by the Government against increasing misuse of cars and vehicles of Public Sectors by Government officials; (b) if so, the facts and details thereof; (c) whether it is due to lack of proper directives to the Government officials; and (d) if so, the remedial steps contemplated in this regard?		25.9.91 3.12.91	25.11.91 25.2.92	Matter of public interest. May be pursued.		

126. USQ No. 223 REPORT OF COMMITTEE TO
dt. 25.2.91 by STUDY FUNCTIONING OF
Shri P.C. Thomas PRODUCTION-CUM-TRAINING
CENTRE

28.5.91 26.11.91 May be pursued.
13.11.91 26.5.92

(a) whether the Committee to study the functioning of Production-cum-Training Centre under S.S.I. at Muvattupuzha in Kerala has submitted its report; and

(b) if so, the details thereof and the action taken in the matter?
(b): The Committee has recommended *inter-alia* the closure of the Extension Centre, Muvattupuzha. The recommendations are under examination.

1	2	3	4	5	6	7
127.	<p>USQ No. 1279 dt. DEMAND OF KHADI AND VIL- 4.3.91 by Dr. LAGE INDUSTRY EMPLOYEES Chaita Mohan</p>	<p>(a) whether the Government have re- ceived any demand from the represen- tatives of the workers of the Khadi and Village Industry for providing minimum wages and other facilities to the workers;</p>	<p>(a) to (c): The informa- tion is being collected and will be laid on the table of the House.</p>	31.5.91	31.8.91	<p>Partly implemented on 16.9.91 vide S.S.II/26. May be pursued.</p>
			<p>(b) if so, the details thereof; and (c) the decisions taken thereon?</p>			

MINISTRY OF INFORMATION AND BROADCASTING

III Session of 9th Lok Sabha

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought		Remarks
				on	up to	on	up to	
1	2	3	4	5	6	7		
128.	USQ No. 428 dt. 7/9/90 Supp. by Sh. Gopinath Gajpathi:	T.V. TRANSMITTER RELAY CENTER IN THANJAVUR TOWN, TAMIL NADU.		5.6.91	7.9.91			May be pursued.

The Hon'ble Member stated as under: The Minister *inter-alia* "There is a *prima facie* case of a low stated, "Definitely we power transmitter situated in a totally will take immediate faulty place in the town Palatmundi of action on that." the Orissa State. I had raised this particular issue under Rule 377 in this august House as well as I had written a D.O. letter to the Hon. Minister who was kind enough to reply to me that he has passed necessary orders in this regard. But, Sir, it is more easily said than done. I would again appeal through you to the hon. Minister that he should follow up this matter of urgent public importance to see that this defect is rectified expeditiously."

MINISTRY OF LABOUR
II Session of Ninth Lok Sabha

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought		Remarks
				on	5	up to	6	
1	2	3	4	5	6	7		
129.	USO No. 284/14.3.90 by Shri Indra Jit Gupta & Shri Sayeed	NATIONAL POLICY ON THE CONSTRUCTION WORKERS (a) whether Government propose to adopt a National Policy on Wages, employment and protection of the workers engaged in building and construction activity; (b) if so, the details thereof, and steps being taken in this direction; (c) whether Government propose to bring out a new Central legislation in this regard and if so, the details thereof; and (d) whether a seminar in this regard was held in New Delhi recently and if so, the details thereof?	(a) to (d): It was <i>inter alia</i> stated, "The various recommendations made at this seminar relating to the necessity of a General legislation and various protective measures to be provided under this Central Legislation are under consideration."	14.6.90 9.10.90 28.12.90 21.3.91 27.9.91 27.12.91	30.9.90 31.12.90 31.3.91 30.9.91 31.12.91 31.3.92	May be pursued.		

130. USQ No. 373 dt. CENTRAL LEGISLATION ON
 14.3.90 by Shri LANDLESS AGRICULTURAL
 Ram Sajivan WORKERS

12.6.90	3.12.90	May be pursued.
18.12.90	30.6.91	
10.7.91	31.12.91	
18.12.91	30.6.92	

- (a) whether Government have accepted in principle the need to bring forward a Central Legislation on landless agricultural workers; and
 - (b) if so, the steps being taken in this regard?
- This is under consideration

1	2	3	4	5	6	7
131.	SQ No. 123 dt. 21-3-90 Supp. by Shri K. Pradhani	dt. MINIMUM WAGES FOR AGRICULTURAL LABOUR	The Minister <i>inter-alia</i> stated, "We are considering to bring a central legislation in the Parliament."	19.12.90 18.12.91	30.6.91 30.6.92	May be pursued.

132. SO No. 277 dt. CENTRAL LEGISLATION FOR
 28-3-1990 by Shri AGRICULTURAL WORKERS
 P.J. Kurien
 (Supply)

8.6.90
 11.7.91
 18.12.91

31.12.90
 31.12.91
 30.6.92

May be pursued.

whether Government is prepared to bring forward such legislation whereby the agricultural labourers when they are not able to work at the old age are given pension throughout the country and for that Central Government will give assistance to the State Government? The minister *inter alia* stated "In that seminar it was asserted that the Govt. are going to enact a central legislation in this regard. A serious consideration is being given to the suggestions in the seminar. Whether it is the case of guaranteeing employment or pro-vident fund or any other welfare-oriented matter, the Government is considering various suggestions received in this regard."

1	2	3	4	5	6	7
133.	SQ No. 227 dt. 28-3-90 by Prof. P.J. Kurien & Sant. Usha Sinha	CENTRAL LEGISLATION FOR UNORGANISED LABOUR	(a) whether Government propose to enact a Central Legislation for the welfare of the unorganised labour in the country; and (b) if so, the main features thereof?	9.6.90 19.12.90 11.7.91 18.12.91	31.12.90 30.6.91 31.12.91 30.12.91	May be pursued.

31.12.90 May be pursued.

8.6.90
11.7.91
18.12.91

CENTRAL LEGISLATION FOR
UNORGANISED LABOUR

134. USQ No. 277 dt.
28-3-90 by Shri
Harshajin Lakha:
(Suppl.)

Juggies of labourers are being set
abaze and the labourers are being
burnt alive. I would like to say that
the Government should make an
exgratia payment of Rs. 1 lakh to
each of the labourers so killed;

The Government is tak-
ing a serious note of the
points made by the hon.
Member. We are think-
ing of enacting separate
legislations for both con-
struction labourers and
agricultural labourers.

1	2	3	4	5	6	7
135.	SQ No. 245 dt. 28-3-90 by Shri Basudeb Acharya & Prof. Sudarshan Raychaudhuri	PURCHASE OF DRUGS UNDER ESI SCHEME	<p>(a) the precise role of the ESIC in the purchase of drugs under the <i>inter-alia</i> <i>vis-a-vis</i> State Government;</p> <p>(b) whether the corporation has come to know of any racket or bungling in the method of purchase of drugs;</p> <p>(c) if so, the details of these cases and their effect on the viability of the scheme and the quality of service to the beneficiaries; and</p> <p>(d) the remedial as well as preventive steps taken or contemplated by the corporation?</p>	26.6.90 21.9.90 19.12.90 26.3.91 10.7.91 7.1.92	31.8.90 31.12.90 31.3.91 30.6.91 30.9.91 31.3.92	May be pursued.

136. USO No. 2597 by BOARD FOR CONSTRUCTION
Shri Ram Sagar WORKERS
(Saidpur) dated

28.3.1990

27.9.91
27.12.91

31.12.91
31.3.92

May be pursued.

- (a) whether Government propose to set up a Board for labourers engaged in construction work;
- (b) if so, the details thereof including the facilities proposed to be provided to these labourers; and
- (c) the time by which the Board is likely to be set up?
- (a) to (c):
One of the suggestions made at the National Seminar for Workers in Construction Industry held in New Delhi on 12.2.1990 was that a piece of legislation be brought forward to provide *inter-alia* for constitution of construction labour boards at various levels. These and other suggestions are being considered by the Government.

1	2	3	4	5	6	7
137.	USO No. 2608 dt. 28.3.90 by Shri K. Ramamurthy	EMPLOYMENT TO RURAL AND UNORGANISED LABOUR	(a) whether Government have taken/ (a) to (c): It was <i>inter-propose</i> to take steps to provide <i>alias</i> stated, "The Gov- statutory guarantee of minimum con- ernment is considering ditions of employment to the rural these suggestions."	8.6.90 19.12.90 10.7.91 18.12.91	31.12.90 30.6.91 31.12.91 30.6.92	May be pursued.
			(b) if so, details thereof; and			
			(c) the States that have implemented the scheme?			

138. USQ No. 4527 dt. 11.4.90 by Shri Ganga Charan Lodhi & Prof. Shailendranath Srivastava.

RIGHT TO WORK

(a) the policy of Government in regard to provide right to work to people;

(b) the time by which Government propose to implement this policy; and

(c) the steps taken so far by Government in this regard?

8.7.91
3.10.91
3.12.91

10.10.91
10.1.92
10.4.92

May be pursued.

1	2	3	4	5	6	7
139.	SQ No. 494 dt. 18.4.90 Supply by Shri B. Acharya	NATIONAL POLICY OF CONSTRUCTION LABOUR	<p>The hon'ble Member stated, "A few days ago a seminar was held on this subject and some suggestions were put forward. There is also a National Campaign Committee on construction workers which had prepared a draft bill and made some suggestions. I would like to know from the hon. Minister as to what suggestions were made by the Trade Unions in the seminar? I would also like to know as to whether the Govt. will constitute a board comprising of representatives of labourers, builders, employers and the Govt. and look into the matter of providing minimum wages and social security to the labourers and solve their problems?"</p>	<p>16.7.90 9.10.90 28.12.90 21.3.91 30.9.91 27.12.91</p>	<p>30.9.90 31.12.90 31.3.91 30.9.91 31.12.91 31.3.92</p>	May be pursued.

It was *inter-alia* stated, "Yes, a seminar was organised in Delhi on 12th February, 1990 which was attended by representatives of labourers, Government officials and the building association. A number of good suggestions came before the Govt. in the seminar and the Government is considering them. The National Campaign Committee was constituted under the Chairmanship of Justice Krishna Iyer. The said Committee made a number of suggestions, one of which suggests for constituting a board which would look into the labourers' problems, viz. providing guarantee to their engagement and their recruitment through the above board. It is a good suggestion and the Government is considering it."

140. SO No. 497 dt. UNEMPLOYMENT ALLOWANCE
 18.4.90 by Shri
 Nathu Singh & (a) whether Government are consider-
 Shri Gangecharan ing to give unemployment allowance
 Lodhi. to the unemployed youths; and
 (b) if so, the details thereof?

13.7.90	17.10.90	May be pursued.
12.10.90	17.1.91	
16.4.91	17.7.91	
8.7.91	17.10.91	
10.10.91	17.1.92	
6.1.92	17.4.92	

(a) & (b): A proposal to provide some kind of an employment guarantee to all citizens is under examination but the details have yet to be worked out.

141. USQ No. 6478 dt. AMENDMENT TO THE WORK-
 25.4.90 by Shri MEN COMPENSATION ACT
 Senat Kumar
 Mandal
 (a) whether there is proposal to bring forward a legislation to amend the Workmen Compensation Act, 1923; and
 (b) if so, the details thereof?

31.7.90	30.10.90	May be pursued.
6.11.90	31.1.91	
29.1.91	30.6.91	
19.6.91	30.9.91	
17.9.91	31.12.91	
26.12.91	31.3.92	

(b) the details of the proposal are yet to be finalised.

1	2	3	4	5	6	7
142.	SQ No. 668 dt. Shri 2.5.90 by Shri Rajveer Singh & Shri Radha Mohan Singh	EMPLOYMENT TO EDUCATED UNEMPLOYED	<p>(a) the steps taken by Govt. for providing employment to those educated unemployed persons who are on the live registers of the various employment exchanges;</p> <p>(b) whether Government propose to provide unemployment allowance to those who are on the live registers for more than three years;</p> <p>(c) if so, what time; and</p> <p>(d) if not, the reasons therefor?</p>	20.7.90 26.10.90 28.1.91 24.4.91 18.7.91 3.10.91 22.1.92	2.11.90 1.2.91 1.5.91 1.8.91 1.11.91 1.2.92 1.5.92	May be pursued.

143. USO No. 8950 dt. REPORT OF STUDY TEAM RE-
16.5.90 by Shri T. GARDING INDIAN WORKERS IN
Bathcut GULF COUNTRIES

17.9.90	16.11.90	May be pursued.
23.11.90	16.2.91	
11.2.91	16.5.91	
27.5.91	16.8.91	
20.9.91	16.11.91	
15.11.91	16.2.92	

(a) whether Government have received the report submitted by the team which visited the Gulf countries to study the problems of Indian workers there;

(b) if so, the details thereof; and

(c) the action taken by Government thereon?

(c): The recommendations are under the consideration of the Government.

5

1	2	3	4	5	6	7
144.	SQ No. 944 dt. 23.5.90 supp. by Shri Madhav Rao Scindia	RATIONALISATION OF INDUSTRIAL RELATIONS LAWS				
		Referring to the introduction of a Bill before the end of Parliament Session on workers' participation in management & for adopting the secret ballot procedure for choosing their representatives, the Member wanted to know, "what effective steps does the Government propose to take to remove the dichotomy, viz. that on the one hand you are using secret ballot procedures, or proposing to use secret ballot procedures for choosing a representative of the workers on management, and on the other, this verification procedures continues. What steps are you taking to remove this dichotomy, and to ensure adoption of secret ballot procedure for recognition of unions also?"	The Minister <i>inter-alia</i> stated "It is under consideration of the Government."	17.8.90 31.10.90 7.2.91 23.4.91 5.8.91 14.11.91	22.11.90 22.2.91 22.5.91 22.8.91 22.11.91 22.2.92	May be pursued.

MINISTRY OF LABOUR
III Session of Ninth Lok Sabha

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought		Remarks
				on	5	up to	6	
1	2	3	4	5	6	7		
145.	USQ No. 2115 dt. 22.8.90 . by Shri Rameshwar Prasad	ACTION AGAINST EMPLOYER OF BONDED LABOUR						
		(a) whether there is any provision for taking legal action against the employers of bonded labourers and to penalise them;	(a) to (c): It was <i>inter-alia</i> stated, the information regarding number of cases registered against the employers of bonded labourers and the number of persons found guilty and punished has been called from the State Government and the same will be laid on the Table of the House when received.	13.12.90 4.2.91 10.7.91 31.10.91 27.1.92	28.2.91 31.7.91 21.10.91 31.1.92 31.7.92	May be pursued.		
		(b) if so, the number of cases registered against the employers of bonded labourers under the Bonded Labour System (Eradication) Act, 1976 till date and the period of time for which such cases have been pending in courts, State-wise; and the number of persons found guilty and punished so far, state-wise; and						
		(c) whether Govt. propose to make this legislation more stringent and effective and if so, the details thereof?						

1	2	3	4	5	6	7
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146. SQ No. 293 dt. UNEMPLOYMENT ALLOWANCE
29.8.90 by Shri TO REGISTERED UNEMPLOYED
R.L.P. Verma:

and Shri Khushal
Puroshram Bopche:

(a) whether there is a proposal for (a) to (c): A proposal to providing unemployment allowance to provide some kind of an the unemployed registered with the employment guarantee employment exchanges or to provide to all citizens is under them some employment guarantee; consideration.

(b) if so, the details thereof; and

(c) when the proposal is likely to be finalised?

28.11.90
18. 2.91
23. 5.91
21. 8.91
22.11.91

28. 2.91
28. 5.91
28. 8.91
28.11.91
28. 2.92

Advance
Implementation Re-
port received.
May be pursued.

147. USQ No. 3520 dt. 29.8.90 . by Smt. Uma Gajpathi Raja, Shri Shankar-sinh Vaghela, Dr. A.K. Patel & Prof. Shailendra Nath Shrivastava
- POLICY OF RIGHT TO WORK**
- (a) the time by which the Right to Work Policy is likely to be implemented; and
- (b) the estimated amount likely to be involved in implementing the policy?
- | | | | | |
|--|----------|----------|-----------------|-----|
| | 28.11.90 | 28. 2.91 | Advance | Im- |
| | 18. 2.91 | 28. 5.91 | plementation | Re- |
| | 23. 5.91 | 28. 8.91 | port received. | |
| | 21. 8.91 | 28.11.91 | | |
| | 20.11.91 | 28.2.92 | May be pursued. | |

11th Session of Ninth Lok Sabha

148. USQ No. 4546 dt. 5.9.90 by Shri Saunyal.
- AMENDMENT IN PLANTATION LABOUR ACT, 1951**
- (a) whether the Plantation Labour Act, 1951 is not adequate to cope with the present day necessities of the plantation workers;
- (b) if so, whether Government propose to bring forward legislation to amend the Plantation Labour Act, 1951 suitably to give effect to the changed social conditions; and
- (c) if so, when?
- (a) to (c) : It was *inter-alia* stated, "The proposed amendments for amendment are yet to be finalised."
- | | | | |
|--|----------|---------|-----------------|
| | 3.12.90 | 4. 3.91 | Policy matter. |
| | 5. 3.91 | 4. 6.91 | May be pursued. |
| | 15. 5.91 | 4. 9.91 | |
| | 20. 8.91 | 4.12.91 | |
| | 27.11.91 | 4. 3.92 | |

1	2	3	4	5	6	7
149.	USQ No. 4640 dt. 5.9.90 by Smt. Basavrajewari:	AMENDMENT TO LABOUR CONTRACT ACT	(a) whether Union Govt. propose to bring forward legislation to amend the Labour Contract Act; and (b) if so, the salient feature of proposed amendments?	17.12.90 21.3.91 30.9.91 18.12.91	31.3.91 30.9.91 31.12.91 31.3.92	Policy matter. May be pursued.

MINISTRY OF LABOUR
III Session of Niyath Lok Sabha

Sl. No.	Question No. and date	Text of the Question	Assurance given	Extension		Sought		Remarks
				on	up to	on	up to	
1	2	3	4	5	6	7		
150.	USQ No. 4651 dt. 5.9.90 by Shri Sheo Sharan Verma:	GAS LEAKAGE CASES (a) the details of gas leakage case which took place during the last one year, State-wise; (b) the total loss of life and property suffered therein and the compensation given to the next of the Kin of the deceased and injured persons; (c) whether any measures are taken from time to time to avoid recurrence of such incidents; (d) if so, the details thereof; and (e) if not, the reasons therefor?	(a) to (e) : Information is being collected and will be laid on the Table of the House.	18.12.90 7.2.91 24.4.91 30.8.91 6.11.91 27.12.91	4.2.91 4.5.91 4.7.91 3.11.91 2.1.92 2.4.92	May be pursued.		

MINISTRY OF LABOUR
Sixth Session of Ninth Lok Sabha

Sl. No.	Question No. and date	Text of the Question	Assurance given	Extension		Sought		Remarks
				on	up to	on	up to	
1	2	3	4	5	6	7		

151. SQ No. 141 dt. HEALTH SCHEME FOR
7.1.91 Suppl. by TEXTILE WORKERS

Shri Kadambur
M.R. Javarthana:

"Will the Government fix a norm and a law on the invisible waste percentage of textile mills? Then alone the root cause of tuberculosis will be eradicated. I want to know whether the Government will fix a norm of percentage for the textile mills. I want to know from the Prime Minister if the Government will surely look into all these aspects and the erring mills will be asked to correct themselves."

-Nil-

-Nil- May be pursued.

152. SQ No. 141 dt. HEALTH SCHEME FOR
7.1.91 Suppl. by TEXTILE WORKERS

Dr. Venkatesh
Kabde:

The member stated as under :
"Will the Minister provide this Jaipur
Spirometer which costs only about Rs.
200/- to every Mill so that this test for
testing the lung capacity can be per-
formed on each working in the Mill?
By doing this test, the disease which is
called pneumoconiosis can be detected
in the earlier stages and further
measures can be taken?"

-Nil-

-Nil- May be pursued.

1	2	3	4	5	6	7
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153. USQ No. 1639 dt. GOVERNMENT AGENCIES AND
 7.1.91 by CONTRACT TO UNEMPLOYED
 Shri Ramlal GRADUATES
 Rabi :

(a) whether the Government are con-templating to award Government agencies and contracts to the unem-ployed young graduates with a view to provide them employment; and
 (b) if so, the details thereof?

8.7.91 6.10.91 May be pursued.
 1.10.91 6.1.92
 26.12.91 6.4.92

(a) & (b) : In the overall context of the problems of educated unemployed, a suggestion has been made to provide some priority considerations to educated unemployed in the award of dealerships/ agencies by public sector establishments. The same is under examina-tion.

134. USQ No. 1837 BONDED LABOURERS

dt. 7.1.91 by

Dr. Venkatesh

Kabde:

(a) the number of bonded labourers detected in the country as on 30 November, 1990;

(b) whether a large number of bonded labourers have been found in Marathwada region of Maharashtra; and

(c) if so, the steps the Govt. propose to take for their release and rehabilitation?

3.4.91
16.7.91
13.1.92

30.6.91 Party im-
31.12.91 plemented on
31.3.92 19.7.91 vide SS.II/
55

May be pursued.

1	2	3	4	5	6	7
155.	USQ No. 614 dt. 9.1.91 by S/Shri Basavaraj, M.V. Chandrasethara Murthy, Sreeravasa Prasad and Tej Narayan Singh :	COMMISSION ON BONDED LABOUR	(a) and (b) : A proposal to this effect is under examination.	19..4.91 10.7.91	31.7.91 31.12.91	May be pursued.

156. USQ No. 654 dt. 9.1.91
 Shri Hamann
 Moflah and Shri Baleshwar Yadav:

LEGISLATION FOR WELFARE OF CONSTRUCTION LABOUR

(a) whether Government propose to bring forward a Bill for the welfare of construction labour;

(b) if so, the salient features thereof; and

(c) when it is likely to be introduced?

(a) to (c) The need for a Central legislation providing various protective measures to workers engaged in building and construction activities was the subject matter of a national seminar held in Feb. 90 at New Delhi. The various recommendations made at this seminar relating to the necessity of a Central legislation and various protective measures to be provided there under are under consideration.

21.3.91
 27.9.91
 27.12.91

30.9.91 May be pursued.
 31.12.91
 31.3.92

VII Session, 1990 of Ninth Lok Sabha

1	2	3	4	5	6	7
157.	USQ No. 1180 dt. 4.3.91 Shri Nani Bhattacharya	EMPLOYMENT IN TEA GARDENS	(a) whether the employment in tea gardens has declined sharply since 1960 vis-a-vis extension of tea gardens both in number and area; and (b) if so, region-wise breakup of the figure of employment and the area under tea in 1960 and 1990?	5.6.91 30.7.91	4..9.91 4.11.91	Partly im- plem- ented on 22.11.91 SS III/11. May be pursued.

MINISTRY OF LAW AND JUSTICE

I Session of Ninth Lok Sabha, 1969

1	2	3	4	5	6	7
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198. SQ No. 3 dated BOOTH CAPTURING AND RIG-
22.12.69 by GING INCIDENTS DURING
Shri Surya Naray- NINTH LOK SABHA ELECTIONS
an Singh

(a) the number of incidents of booth (a) to (d): It was inter-
capturing and rigging during the re- *alia* stated, "This matter
cent Lok Sabha elections held in would be discussed
November, 1969 in Uttar Pradesh, shortly with various
Bihar and other States; political parties and sug-
(b) if so, the details thereof; gestions are being ob-
(c) whether there are any proposals tained in this regard
under consideration of Government from other informed per-
to prevent booth capturing and rigging; sons also."
and

(d) if so, the details thereof?

May be pursued.

160. SQ No. 376 dated 29.12.89 by Shri L.K Advani

FAMILY COURTS IN DELHI
when Government propose to set up Family Courts in Delhi under the Family Courts Act, 1986?
Efforts are being made by the Delhi Administration to establish Family Courts in Delhi as early as possible.

26.3.90
 29.6.90
 26.9.90
 24.12.90
 27.3.91
 25.6.91
 24.9.91
 27.12.91

29.6.90
 29.9.90
 29.12.90
 29.3.91
 29.6.91
 29.9.91
 29.12.91
 29.3.92

May be pursued.

II Session of Ninth Lok Sabha

1	2	3	4	5	6	7	
61.	SQ No. 1970 dt. 8.3.90 Shrimati Jayawanti Navinchandra Mehta	CASES REGISTERED UNDER THE CHILD MARRIAGE RESTRAINT ACT, 1929	Asking for the number of cases registered in 1987-88, 1988-89 and 1989-90 (till December, 1989) under the Child Marriage Restraint Act, 1929.	The information is not readily available. The same will be collected from the States Govt./ Union Territory administrations and will be laid on the Table of the House.	19.6.90 19.9.90 26.12.90 11.4.91 2.7.91 1.1.92	30.9.90 Party implemented on 31.12.90 31.3.91 26.2.92 SS XII / 22. 20.6.91 30.9.91 31.3.92 May be pursued.	in-

162. SQ No. 283 dt. DIVORCE CASES PENDING IN
30.3.90 by COURTS

Shrimati Jaya-
wanti Navin-
chandra Mehta

Asking for the number of divorce cases pending for more than three years in different courts. The information is being collected and will be laid on the Table of the House.

22.6.90
17.1.91
29.4.91
24.6.91
13.2.92

30.9.90 Party im-
30.3.91 placed on
30.6.91 7.11.90 vide
30.9.91 SS V / 147 and on
30.3.92 19.7.91 SS VIII /
118

May be pursued.

III Session of Ninth Lok Sabha

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought up to	Remarks
				on	up to		
163.	USQ No. 4987 dt. 7.9.90 by Smt. Bimal Kaur Khalsa	LAW OFFICERS IN PUNJAB GOVERNMENT					Ad/IR Received. May be pursued.
		(a) the number of Law Officers viz. Legal Assistants, Assistant Attorneys, District Attorneys, Addl. Advocate General and all other categories of officers requiring legal qualifications working in Punjab Government and its autonomous Boards and Corporations;	(a) to (f): The information is being collected and the same will be laid on the Table of the House.				
		(b) the criteria adopted for recruitment and promotions of such officers;					
		(c) the number of officers belonging to Scheduled Castes among them;					
		(d) whether Government are aware that there is backlog in filling the vacancies reserved for the Scheduled Castes;					
		(e) if so, the steps being taken by Government in this regard; and					
		(f) if not, the reasons therefor					

VI Session of Ninth Lok Sabha

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought		Remarks
				on	up to	on	up to	
1	2	3	4	5	6	7		
164.	USQ No. 242 dt. 28.12.90 by Shri Kusuma Krishna Murthy	SETTING UP OF ALL INDIA JUDICIAL TRAINING INSTITUTE Asking: (a) whether the Indian Judicial system with its present set up is unable to dispose of huge arrears of cases in all courts; (b) if so, the steps proposed to be taken to tone up the Judicial System; and (c) whether the Union Government have since decided to set up an All India Judicial Training Institute to provide training at entry point and also for in service training to improve the quality of judicial work.						
				(c): A proposal for setting up a Training Institute for imparting training to judicial officers is under consideration.	25.3.91 26.6.91 26.9.91 27.12.91	28.6.91 28.9.91 28.12.91 28.3.92		May be pursued.

1	2	3	4	5	6	7
165.	USQ No. 245 dt. 28.12.90 by Shri Rajmohana Reddy	SETTING UP OF LEGISLATIVE COUNCIL IN ANDHRA PRADESH	(a) and (b): The relevant Bill which was earlier passed by the Rajya Sabha is pending consideration by the Lok Sabha.	12.8.91 28.10.91 10.1.92	28.9.91 28.12.91 28.3.92	Matter of public importance. May be pursued.
166.	USQ No. 407 dt. 28.12.90 by Shri Kannal Chaudhry & Shri Yashwant- rao Patil	DIVORCE CASES PENDING IN DELHI COURTS Referring to reply given on August 17, 1990 to USQ No. 1472 and asking: (a) the number of cases relating to divorce and annulment of marriage under Hindu Marriage Act pending in Delhi Courts for more than five years; (b) whether the family courts have been set up in the Union Territory of Delhi and whether these have started functioning; (c) if so, the number of such courts and the strength of the judges; (d) whether the cases at advanced and judgement stage will also be transferred to such family courts or allowed to be decided by the present courts; and (e) the other steps taken to reduce pending of such cases in the courts and for their speedy disposal.	(b) (c) and (e): The Delhi Administration have decided to set up 10 family courts in the Union Territory of Delhi. These are yet to start functioning. The matter is being reviewed.	27.3.91 20.6.91 25.9.91 27.12.91	28.6.91 28.9.91 28.12.91 28.3.92	May be pursued.

VII Session, 1991 of Niyath Lok Sabha

1	2	3	4	5	6	7
167.	USQ No. 94 dt. 22.2.91 by Shri P.R. Kumaraswamy	PENDING CASES IN SUPREME COURT AND HIGH COURTS	(a) the number of cases in which the Government of India are a party, being collected and will be laid on the Table of various High Courts, Court-wise; and the House. (b) what steps the Government have taken to ensure expeditious disposal of these pending cases?	25.7.91 31.1.92	25.10.91 30.4.92	May be pursued.
168.	USQ No. 134 dt. 22.2.91 by Dr. A.K. Patel, Shri L.K. Advani	MAINTENANCE CASES OF DIVORCED WIVES IN STATES	(a) the number of cases of maintenance for divorced wives filed in various courts during the last three years and the current year, year-wise and state-wise; (b) the number of such cases disposed of; and (c) the steps taken by the Government to expedite the disposal of all the pending cases?	23.5.91 21.9.91 22.1.92	22.8.91 22.11.91 22.2.92	Partly implemented on 22.11.91/SS/III/13 May be pursued.

MINISTRY OF HEALTH AND FAMILY WELFARE

II Session of Ninth Lok Sabha

Sl. No.	Question No. and date	Text of the Question	Assurance given	Extension on	Sought up to	Remarks
169.	USQ No. 5466 dt. 18.4.90 by Shri Nandha Singh:	PROMOTION OF GROUP 'B' EMPLOYEES OF CGHS		21.2.91	18.4.91	Question seeks statistical administrative details. May not be pursued.
		(a) the number of employees working in CGHS or Group 'B' posts, both Gazetted and non-Gazetted;				
		(b) whether they are working on their respective posts since long and if so, the reasons for which they are not being promoted; and				
		(c) the details of the steps Government propose to take promote them in view of Government's policy for atleast 3 promotions during service time?				

USQ No. 7179 dt. RESERVATION OF POSTS IN
2.5.90 by CGHS DISPENSARIES
Shri R.L.P.

Verma (a) the number of posts reserved for (a) to (c) : The informa-
SC/ST pharmacists/storekeepers in tion is being collected
various CGHS allopathic, ayurvedic, and will be laid on the
homoeopathic, unani dispensaries/un- table of the House.
its/stores depots/hospitals/first aid
posts in Delhi and New Delhi,

(b) the actual number of SC/ST phar-
macists/storekeepers working against
these posts; and

(c) the steps taken or being taken to
fill up the backlog in this respect?

19.9.90
26.12.90
2.11.90
2.2.91
Question seeks
administrative
statistical details.
May not be pur-
sued.

MINISTRY OF HOME AFFAIRS
II Session of Ninth Lok Sabha

Sl. No.	Question No. and date	Subject/Text of the question	Promise made	Extension		Sought		Remarks
				on	5	up to	6	
1	2	3	4	5	6	7		
171.	USQ No. 2770 dt. 29.3.90 by Shri Anadi Charan Das & Shri Bhajaman Behera :	CADRE REVIEW OF DOCTORS EMPLOYED BY CENTRAL POLICE ORGANISATION						
		(a) whether any cadre review of doctors employed by Central Police Organisation was undertaken to make them either at par with civilian doctors or at par with the ranks of the para-military forces;	(c) The whole question of cadre restructuring of medical services in Home Ministry is under active consideration and a decision is expected to be taken shortly.	25.6.90 26.9.90 12.12.90 21.3.91 30.7.91 8.10.91 7.11.91 5.2.92	28.9.90 28.12.90 28.3.91 28.6.91 28.9.91 28.10.91 28.1.92 28.4.92	Administrative matter. May not be sued.		
		(b) if so, the outcome thereof; and						
		(c) the action taken by Government to implement the recommendations of the Cadre Review Committee?						

MINISTRY OF HUMAN RESOURCE DEVELOPMENT

II Session of Ninth Lok Sabha

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought up to	Remarks
				on	on		
1	2	3	4	5	6	7	
172.	USQ No. 934 dt. 19.3.90 by Shri Shankersinh and Shri L. K. Advani	MEMORANDUM BY DELHI ADMINISTRATION GOVT. SCHOOL TEACHERS ASSOCIATION		4.1.91 2.3.91 25.6.91 13.2.92	19.3.91 19.6.91 19.9.91 19.3.92	Partly implemented on 16.8.90 SSIII/152	Admn. matter. May not be pursued further.
		(a) whether the Delhi Administration Government School Teachers Association have submitted any memorandum to the Prime Minister listing their demands;	(b) to (c) : In the Statement laid on the table of the House in reply to the question, it was interalia stated that action on the demand No. 4, (c), (f) and No. 5 listed in the Memorandum is under consideration of the Government.				
		(b) if so, the details thereof;					
		(c) the Government response thereto;					
		(d) whether Government propose to allow selection grade for all teachers irrespective of percentage after 24 years of service and single running scale for the primary school teachers in Delhi;					
		(e) number of vacancies of teachers at present and the time schedule to fill them;					
		(f) whether there have been any talks with the representatives of the Association; and					
		(g) if so, the details thereof?					

1	2	3	4	5	6	7
173.	USQ No. 3144 dt. 2.4.1990 by Shri K. Pradhani	MISSING ART OBJECTS FROM NATIONAL MUSEUM, DELHI				Admn. Matter. May be pursued.
			<p>(a) the number of art objects found missing/stolen from the National Museum, Delhi during 1987, 1988 and 1989;</p> <p>(b) the nature and estimated value of those art objects;</p> <p>(c) the number of art objects which have since been recovered;</p> <p>(d) Whether Government have examined the entire safety system of the precious art objects kept in the Museum to plug the loopholes; if so, the details thereof; and</p> <p>(e) whether there is any accountability for the stolen/missing art objects of damage caused due to negligence in their handling preservation; if not, the reasons thereof?</p>	<p>(a) No objects have been reported stolen/missing during the period. However, comprehensive stock verification is in progress.</p> <p>(b) & (c) Do not arise.</p> <p>(d) Yes Sir, round the clock vigil by Armed Security guards is maintained. All modern arrangements like Burgalarum system, Close Circuit T.V. system, Halon Gas fire fighting system etc., have been installed.</p> <p>(e) Officers incharge/ persons in whose custody the art objects are kept, are accountable in this regard.</p>		

174. USQ No. 8490 dt. VACANT POSTS OF TEACHERS

14.5.90 by Shri

Sitvaji Patil

Referring to the reply given on 16 April, 1990 to USQ. No. 4863 regarding Advertisements of vacant posts by Kendriya Vidyalayas and asking:

(a) the number of vacancies earmarked for each category of teachers to be recruited from direct quota both general and reserved for the academic session 1989-90;

(b) the details of number of vacancies of each category of teachers which was to be filled up for 1989-90;

(c) Information is being collected and will be laid on the Table of the Sabha.

(c) the details of vacancies in each category of teachers which have since been filled up; and

(d) the details of number of select candidates in each category of teachers who are still to be offered posts?

26.11.91

Admn. Matter.

19.3.91

May not be pursued.

10.6.91

13.8.91

30.9.91

13.11.91

9.12.91

13.2.92

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought		Remarks
				on	5	up to	6	
1	2	3	4	5	6	7		
175.	USQ No. 9582 dt. 21.5.91 by Shri Dr. Viswanatham	EMPLOYMENT ORIENTED EDUCATION FOR GIRLS (a) whether there are any set plans and programmes to be implemented with regard to the universal self-employment oriented education to girls particularly from SCs/STs; and (b) if so, the details therefor?						
				1.10.90 4.2.91 15.3.91 16.5.91	21.11.90 21.2.91 30.6.91 31.7.91	Not of much interest. May be pursued.		

III Session of Ninth Lok Sabha

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought		Remarks
				on	up to	on	up to	
1	2	3	4	5	6	7		
176.	USQ No. 948 dt. 13.8.1990	<p>176. USQ No. 948 dt. 13.8.1990</p> <p>(a) whether payment of tribal area (a) to (b) Government's allowance admissible to the Central Government Employees and those of Kendriya Vidyalayas located in Scheduled tribal area of Madhya Pradesh has been stopped with effect from March, 1990; and</p> <p>(b) if so, the reasons therefor?</p>	<p>Assurance given</p> <p>The question of issuing further orders on the subject is under consideration of the Finance Ministry.</p>	<p>26.11.91</p> <p>19.3.91</p> <p>10.6.91</p> <p>30.9.91</p> <p>9.12.91</p>	<p>12.2.91</p> <p>12.5.91</p> <p>12.8.91</p> <p>12.11.91</p> <p>12.2.92</p>	<p>Administrative matter.</p> <p>May not be pursued.</p>		

1	2	3	4	5	6	7
177.	USO No. 1678 dt. 20.8.90 by Shri S. Singara Vaidivel	SOUTH ZONE CULTURAL CENTRE THANJAVUR:	<p>(a) whether no land has so far been acquired for the South Zone Cultural Centre at Thanjavur in Tamil Nadu; and</p> <p>(b) if so, the steps taken to get the site for the same.</p> <p>(a) & (b) The Govt. of Tamil Nadu has promised to give, free of cost, 25 acres of land a Thanjavur for the South Zone Cultural Centres. Formal orders in this regard are, however, awaited."</p>	27.12.90 20.3.91 6.6.91 20.1.92	19.2.91 19.5.91 19.8.91 19.2.92	<p>The liquidation of the assurance is contingent upon the response of State Govt. of Tamil Nadu in allotting land to South Zone Cultural Centre. The State Govt. are yet to issue formal orders.</p>
						May not be pursued.
178.	USO No. 1713 dt. 20.8.90 by Shri Mangal Mishra & Shri Ramashray Prasad Singh	HOSTELS ATTACHED TO KENDRIYA VIDYALAYAS:	<p>(a) whether some hostels attached to Kendriya Vidyalayas are run by the Sangathan; and</p> <p>(b) if so, details of places where located and details of staff recruited for each of them alongwith dates of recruitment and pay-scales.</p> <p>(a) & (b) It was inter-alia stated, "The details of hostel staff, date of recruitment and pay scales etc. is being collected and will be placed on the Table of the Sabha."</p>	26.11.90 19.3.91 14.6.91 30.1.92	19.2.91 19.5.91 19.8.91 19.11.91	<p>Seeks administrative details. May not be pursued.</p>

VII Session, 1991 of Nizh Lok Sabha

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought up to	Remarks
				on	on		
1	2	3	4	5	6	7	
179.	USQ No. 818 dt. 27.2.91 by Shri Santosh Kumar Gangwar	TERMINATION OF SERVICES OF EMPLOYEES OF KVS (a) the details of employees of Kendriya Vidyalaya Sangathan, whose services were terminated during the preceding three years, State-wise; (b) the details of such employees who have since been reinstated by the orders of courts of law, (c) the details of reinstated employees who have not been paid arrears of their salary for their period of termination; and (d) the reasons and justifications thereof?		30.9.91 17.12.91	27.10.91 27.2.92	Question seeks statistical administrative information. Not of much public importance. May not be pursued.	

MINISTRY OF INDUSTRY
VI Session of Nishith Lok Sabha

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought		Remarks
				on	up to	on	up to	
1	2	3	4	5	6	7		
180.	USQ 1627 7.1.1991 by Shri Inderjit Gupta	dt. PRODUCTION BY HINDUSTAN LEVER LIMITED (a) whether Hindustan Lever Limited has been producing toileteries and cosmetics goods far in excess of its installed and permitted capacities; and (b) if so, the remedial steps proposed to be taken in this regard?		7.5.91 7.8.91 11.10.91 14.1.92	7.7.91 7.10.91 6.1.92 4.4.92	Not of much pub- lic importance as it relates to pri- vate company.		May not be pur- sued.

MINISTRY OF INFORMATION & BROADCASTING

III Session, 1990 of Ninth Lok Sabha

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought up to	Remarks
				on	5		
1	2	3	4	5	6	7	

181. SQ No. 477 dt. MUSTER-ROLL EMPLOYEES IN
7.9.90 suppl. by DOORDARSHAN KENDRAS
Sh. Hari Bhan
Shankar Mahala.

-Nil-

Administrative
matter.

May not be pur-
sued.

The Hon'ble Member stated as under:
"The hon. Minister has stated that the Muster-Roll employees are considered for regular appointment to Group 'D' posts. So, I would like to know the number of employees in the waiting list for regular appointment and the number of scheduled castes and scheduled tribes employees among them."
The Hon'ble Member stated as I mentioned, the total number is 197. Regular appointment takes place according to their entry before the first come they go last. I do not have the figures for Scheduled Castes and Tribes separately. I will write to the hon. Member."

MINISTRY OF LABOUR
Second Session of Ninth Lok Sabha

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought		Remarks
				on	5	up to	6	
1	2	3	4	5	6	7		
182.	USQ No. 2505 dated 28.3.90 by Prof. P.J. Kurien	PROBLEMS OF INDIAN WORKERS IN GULF COUNTRIES						
		(a) whether Government propose to formulate a comprehensive scheme to deal with the various problems of Indian workers working in Gulf countries; and		6.7.90 10.10.90 26.12.90 21.3.91 28.6.91 23.9.91 30.12.91		28.1.90 28.12.90 28.3.91 28.6.91 28.9.91 28.12.91 28.3.92	Not of much importance. May not be pursued.	
		(b) if so, the details thereof?						

183. USQ No. 2202
 dt. 22.8.90 by
 Sh. S. Krishna
 Kumar

**COMPLAINTS RECEIVED FROM
 INDIAN MIGRANT WORKERS
 OVERSEAS**

(a) whether there is any Govt. Machinery to deal with the complaints from Indian Migrant Workers overseas;

(b) if so, the details thereof;

(c) the number and nature of complaints received during 1989 and 1990 till date; and

(d) the decision taken thereon?

21.12.90
 25.2.91
 30.4.91
 18.7.91
 22.10.91
 22.1.92

22.2.91 The question
 22.4.91 seeks statistical in-
 22.7.91 formation.
 22.10.91
 22.1.92 May not be pur-
 22.4.92 sued.

(c) & (d): The information is being collected and will be laid on the Table of the House.

VII Session, 1991 of Ninth Lok Sabha

Sl. No.	Question No. and date	Text of the question	Assurance given	Extension		Sought up to	Remarks
				on	5		
1	2	3	4	5	6	7	
184.	USQ No. 1343 dt. 4.3.91 by Prof. P.J. Kurien	GULF RETURNEES UN- EMPLOYED IN KERALA (a) the number of Gulf returnees who are unemployed in Kerala; (b) whether the Government have opened any special cell to deal with the problem of employment of these persons; and (c) if so, the specific steps being taken to provide employment to them?	(a) the information is being collected and will be laid on the Table of the House. (b) the required information is being collected and will be laid on the Table of the House as early as possible.	11.6.91 18.9.91 9.12.91	4.9.91 4.12.91 4.3.92	Seeks statistical information. May not be pursued further.	
185.	USQ No. 2925 dt. 30.3.90 by Sh. Janak Raj Gupta	PANEL OF ADVOCATES APPOINTED FOR SUPREME COURT. (a) whether there is a panel of advocates appointed by his Ministry in the Supreme Court to conduct the cases of Government; and (b) if so, the number of cases allotted to each lawyer during 1989-90.		11.6.90	30.9.90	Seeks statistical information. May not be pursued.	

186. USQ No. 5923
 dt. 20.4.90 by
 Sh. Ram Bahadur
 Singh

**PAYMENTS TO ATTORNEY
 GENERAL**

Asking for the amount paid to Attorney General, Govt. of India during January 1, 1984 to December, 1989 till date towards monthly retainer fees, for Union Govt. work and fees for giving opinion and discussions separately, year-wise?

3.2.92

30.4.92 Seeks statistical information.

May not be pursued.

1 2 3 4 5 6 7

187. USQ No. 5946
dt. 20.4.90 by
Baba Sucha Singh

LAW OFFICERS / LAWYERS
ENGAGED BY PUNJAB GOVT.

24.7.91 20.10.91 Seats detailed
24.1.92 31.4.92 statistical informa-
tion.
May not be pur-
sued.

(a) the amount spent by the Punjab Govt. on litigation of all types during the last three years;

(a) to (c): The requisite information is being collected and will be laid on the Table of the House as early as possible

(b) the number of Law Officers, whole-time working in the Law Department and other Departments;

(c) the number of part-time lawyers engaged on job basis;

(d) the fees paid to the lawyers during the last three years; and

(e) how many of such lawyers belong to the Scheduled Castes and the fees paid to them during the last three years?

188. USQ No. 9454
 dt. 18.5.90 by
 Baba Sucha Singh

**MONEY SUITS FILED AGAINST
 PUNJAB GOVERNMENT**

- (a) the number of money suits filed against the Punjab Government and value of these suits during the last three years;
- (b) whether Government have set up any committee for reviewing the Government action before litigation;
- (c) if so, the details thereof and the number of such cases reviewed;
- (d) if not, the reasons therefor; and
- (e) the further action being taken by Government in this regard?

7.1.92

31.3.92 The fulfilment of the assurance is contingent upon the response of State Government of Punjab.

May not be pursued.